SHRI I K CUJRAL Sir, regarding the points which hon Mr Rajnarain has raised, that is Short Notice Question and Calling Attention Motion etc., the Government has nothing to say It is between the hon Member and the Chair and it is for the Chair to direct whatever he wishes about the time I would not like to say anything on that matter at all

So tar as the suggestion of hon Mr B K P Sinha is concerned there will be one serious difficulty and it is this It is likely that the whole of Saturday will be taken up for discussion on the Railway (Appropriation) Bills and it may not be possible to find any time to do anything else You will kindly appreciate the difficulty I do not know if hon Members decide to pass the Railway (Appropriation) within one hour or half a day, it is for them I am entirely in your hands I would like to submit only this thing, that the Government has agreed to discuss the international situation although we are aware of the fact that the Foreign Minister is not here But even then we agreed to discuss because there was a desire from all sides of the House Therefore I think certain limitations will have to kept and if Members feel that after a month when we meet again in the next session, a discussion on this will be there tomorrow will be sufficient for the essential features to come out Therefore we can take up the Rail way Appropriation Bill on Saturday

THE VICE CHAIRMAN (SHRI M P BHARGAVA) What the hon Minister wants is an interchange of programme from Friday to Saturday and from Saturday to Friday This simply is his request. So I would put before the House that the international situation be taken the international situation be taken the tomorrow. The reply of the Minister may be on Saturday morning and thereafter we can take up the Railway. Appropriation Bill

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) We will go back to the discussion on the Bill

THE ANTI-CORRUPTION LAWS (AMENDMENT) BILL 1967—contr.

SHRI CHITTA BASU (West Bengal) Mr Vice Chairman, the amending Bill that we are considering now a piece meal Bill and therefore I am consious of the limitation of the scope of discussion on this Bill But the subject we are to discuss is so elaborate is so allpervasive, that I may be inclined to go out of the way a little bit and I crave your indulgence for that

Sir in the Statement of Objects and Reasons of this Bill, it has been said The law on the subject was made moré stringent Possession of pecu mary resources or property dispropor tionate to one's known sources income was made by itself a substantive offence ' That relates to public servants Sir, you know that when a particular Government servant found possessing properties in excess of his reasonable income, he will come under the purview of this Act and the law will take its own course of action Sii had this been the only source of corruption—that certain Government employees indulge in corrupt practices and therefore, the whole society is corrupt—then the matter would have been simple and this Act might have been sufficient to meet it But most of the hon Members who have parti cipated in this debate to-day have amply made it clear that the source of colluption is not only the Government offices and the Government servants but it lies elsewhere also. And the entire social fabric has been poisoned by corruption to-day if I am permit ted to say so As such I do not sav moment that our hor for a single Minister or our friends sitting oppo site are not conscious of it. They also I know that corruption is going to por on the entire social fabric of our nation

And for the purpose of combating corruption, for the purpose of eradicating corruption, there might have been certain efforts too. There have been plethora of committees. There have been many statements and many laws might have been also there. But in spite of these, what we have witnessed is that the laws enacted for this purpose could not reduce corruption to a considerable extent, not to speak of earadicating it; rather, if I am permitted to say, it has gone on increasing. Therefore, simply by adopting a piecemeal amendment of this nature, cannot fight corruption, we cannot eradicate corruption, we cannot eliminate corruption. For that purpose, much more stringent actions necessary. And my view is that piece-meal treatment of corruption does not eradicate corruption, rather it breeds corruption. Unless you take a broader view of the thing, unless you attack corruption from all sides, a piece-meal treatment of this kind will only breed corruption. Therefore, however laudable may be the attempt, it is not going to fulfil the purposes for which the Anti-Corruption was passed. My humble submission to the Minister is that there have been the Santhanam Committee recommendations; there have been recommendations by the Administrative Reforms Commission. There might be many various more recommendations from sources, many more symposia much more discussion on the subject. Will the hon. Minister be pleased to say in this House whether it is possible to have a consoldiated launch an attack on corruption various fields, in various spheres, so that corruption can be fought effectively and sincerely?

Coming to the provisions of the Bill itself, although our hon. Minister has announced at the outset that the Ministers are also included in the definition of 'public servant', neither an assurance in this House nor the proceedings of this House is the law of the land. Naturally, by a mere assurance given in this House, we cannot 908RS—8.

bring Ministers under the purview of this Act. Therefore, he should do something more than a mere assurance.

It has been rightly pointed out by my friend, Mr. Lokanath Misra that there are public undertakings autonomous bodies also in which there are possibilities of corruption. So, if you really want to eradicate corruption, something must be done regarding the management of those public undertakings and autonomous bodies. Of course. MrLokanath Misra might have said that-I do not know-to discredit the public sector. But I am for the expansion of public sector. Therefore, the management of public undertakings and the management of autonomous bodies should be clean and free from corruption so that the desired results are achieved. So, it is clear in this Bill whether anybody highly placed in the management of a public undertaking or an autonomous body will be brought within the purview of this Act, i.e. under definition of 'public servant.'

Similarly, there are municipalities, there are zila parishads and there are corporations and I want the Act to extend to these bodies also, whatever may be the party in power. I do not say that only the Congress people are corrupt and the others are not corrupt, So I would like to know whether those bodies which are being run by ineffective persons will also come under the provisions of this Act. There is corruption there and there may be corruption and unless you fight corruption at that level also, we are not going to eradicate corruption from those There is a public organisations. great doubt among the people of this country regarding the bona fides of ourselves, those who are enacting Bills against corruption. Somebody may feel that those corrupt persons are here, who have practised this, are speaking against corruption that, certain people, whose bona fides are not accepted by the people outside, are speaking against corruption and passing laws against corruption. Therefore these do not produce the necessary impact

[Shri Chitta Basu]

on the people to fight corruption. Unless the people are associated with this type of legislation for its implementation, no purpose can be served by merely passing a legislation in this House or that House or in other legislative bodies. Therefore if we are serious about our intention to fight corruption, then those who are in the legislatures must remain above any kind of suspicion and this legislation should also include them. That is what I say.

In conclusion, I would once more request the Minister to bring a comprehensive legislation incorporating the recommendations of the Santhanam Committee, incorporating the recommendations of the Administrative Reforms Commission and also other suggestions given by other agencies so that our Government may make it clear to the people that the Government is serious to fight corruption from all sides.

KUMARI SHANTA VASISHT (Delhi); Mr. Vice-Chairman, I think if this Bill had been drafted properly in the first instance, it would not have come up for this amendment. That is a great mistake and it is so much waste of time and money for passing this Bill again. Had the draftsmen done a better job and had the scrutiny been better, it would not have come up today. Secondly, how many cases really examined or investigated under this particular provision? I say this because very large number of people are there whose income is disproportionate to their resources but we do not always go in and find out how they acquired all that wealth and property. This is more rampant in this particular instance that people may have more money or property which are much more than the resources they may be able to command. If we wanted to really attack this problem seriously on a large scale, it is very necessary that more use is made of this provision than it is being done. I do not think we really fully utilised this and the trend has been, in years, that the bureaucracy is likely

to accumulate more wealth through all sorts of means. There are various times and for every single thing, and I do not know, from so many levels also, whether the ordinary people want a tube-well connection or an electric connection or want even a case to be taken up in a court at a particular time, but money passes hands all the same. This trouble is so rampant and has increased a little bit in the last 2 years that even during British times people were very much afraid of giving or taking money on such a large scale but gradually the people's fear has gone away and they take money or give money very freely and this is more widespread now than it was earlier, whatever the may be. Of course, I do not believe that there is as much corruption as the propaganda about it goes. sound and noise about it is so much more than the actual corruption that may be there but I think for the ordinary people, they meet at every step and at every level there is a good deal of corruption and the Government is not doing anything to curb that.

I also feel that the bureaucracy has a very great weakness for such peowho have also become very rich very soon and through means known to them, not always very clean means either and our society has come to a stage where we accept people getting rich quickly and making money and through money making various contacts with Ministers and with officers and taking various advantages from them. Our society has come to the stage that we do not condemn nor do we seem to reject this development in our social attitudes and we practically look upon them respectab-They have acquired also, because of the mass of wealth they possess or they have acquired, more social distinction an social acceptance and recognition in our society that we do not condemn that section of our people who have acquired wealth by very wrong means but we practically look up to them because they are so welloff and they are so affluent. This is a sick thing in our society that is developing, this is a disease in our society that we allow people to get through all sorts of means and we also make them socially very high-up in our society. A new class has come up, that is of contractors. They hang on the Ministers, they hang on the officers and take various advantages and our society accepts them. There is the business class who are extremely rich and who have enough money to spend on all people, big and small and they do it and we do not seem to condemn it either, and we accept them and their position and our entire Cabinet goes to attend their functions, no matter what sort of work it is or how they have acquired their wealth or how much wasteful it may be. We are losing our conscience in these matters and we allow corruption to spread as much as it can and this is something which is going to damage our society, it has already damaged our society and it has damaged our social structure also. This is not something which is going to build up our country. This is going to partly disintegrate and destroy our country if the trend remains as it is to-day. I think all those people who are very honest, who are straightforward, who are clean in their working, see people getting rich when they overnight or the business people making money in 3 months or 3 years or tremendous they get a years, amount of discouragement they feel they are fools if they are not making money and others are doing so. The Government does not seem to or even the officers do not seem to either discourage it or disapprove of it or socially deny it recognition. Our establishments that operate in country, whether it is the businessmen or even our Ministers, or bureaucracy, they do not mentally revolt against it, they do not dislike it, they almost accept it and they enjoy it and they like it. They want all the advantages that people with the wealth can confer and they want to enjoy it. There are many people who are given a lot of money and facilities by the

business people and there are many people even on the staff of the Ministers who are paid very well by various people for various favours done to them by these people and the Ministers are either not conscious of it or they do not bother about it or they are so much impressed by their personal staff that they do not bother to discourage it or check it or ask how they acquire so much money.

SHRI BHUPESH GUPTA: It is a philosophical way of putting it.

KUMARI SHANTA VASISHT: You do not worry about philosophy. It is my language.

SHRI BHUPESH GUPTA: Why do you not say in a simple language?

KUMARI SHANTA VASISHT: I am putting it in as simple a language as you can understand. It is a very bad thing if we are acquiring a reputation for licence-permit raj. I think Government be very objective. If they were to benefit or help people. they will get certain blame for these things. Either they should be honest about their work also and do things or they should not make any pretence about honesty etc. when various business houses are working in their background or some of the rich people who put their people around the various people so that they can get not only information but they can get various advantages. Practically minute minute information in the houses of the various Ministers remain with certain people who are put there by cerbusiness: tain financial persons or houses. I think this is a very great weakness in our society that people de not have even the tendency to discourage it or dislike it. Therefore I feel that the Government has to change its thinking radically and also operations. I think if they are really honest about it, they should do something about it or they should not try only to project their images in various ways without really being able to justify that image.

AN HON, MEMBER: Camouflage,

KUMARI SHANTA VASISHT. The question is, we are by and large, the people who rule this country are those who are educated and who are wellto-do or who come from the well-todo families by and large. Of course. now ordinary people also come through education, etc. But even our people or low people. Ministers other big people, or business people or the bureaucracy, with whom is our identification? Our unconscious mind, with whom does it identify? Does it identify with a Birla or a Tata? Does it identify with the very rich people, or does it identify with the common people, or the ordinary people? we want in society our friends and comrades who are extremely smooth operators and very well off people? Or do we want the people, who are our comrades but are ordinary people, even people who are poor or people who may be poor but honest? Or do we want the very rich and fashionable people but who may be quite dishonest and they money through any means possible? Where is the identification of Ministers and big people? Where the identification of our bureaucracy? Where is the identification of business community? Leave aside the business community; they are very much . . .

SHRI BHUPESH GUPTA: Ask Mr. Arjun Arora.

KUMARI SHANTA VASISHT: You know better. The question is: Where is our unconscious identification? Do we identify with the very rich fashionable people, or do we identify with the very poor people? Even if their clothes are dirty. and homes modest but a bit dirty, probably not very ordinary people, still we feel for them and we feel with them. Or do we feel our combradeship to lie with the very well-to.do class, who dress up like us, who sit like us, who talk like us, see the same type of pictures or do the same type of discussion about news and other things like us? Where is our

mental identification or alignment? I think our leadership is also greatly at respect. because fault in this thev in their unconscious mind identify themselves with the very rich people. No matter how they have become rich but they are their friends: they are not discriminating about it. And when the identification of even the leardership is with the big people and in such a manner, how can you expect the ordinary people not to imitate them and make friends or identification or alignment or a sort of look-up to that type of life, that class of people who have this way of life? Therefore we have to radically do something about it, and if the Government fails, the whole social structure as well as the adminis. trative and political structure will gradually totter. The more corrupt the people are, either bussines-people or officials or Ministers, the more comfortable they are. If they were very much influenced, they would get into so many difficulties. This is the difficulty in our society today that more corrupt they are and the more accepting of corruption they are, the more comfortable and happy they are. Nothing seems to trouble them. Nothing seems to bother them. They are quite comfortable.

THE VICE-CHAIRMAN: (SHRI M. P. BHARGAVA): It is time to wind up.

KUMARI SHANTA VASISHT: And this is a very unhealthy state of affairs because, ultimately, it is not going to build up their own position or the position of these officials who may continue a very corrupt career. and somewhere along the line they will get into difficulties. It is not good for our society, because the Ministers may also get into various difficulties.

Tenders do not need to be invited. This is a new thing. Everything is a rush job and the contracts settled in their homes, and those very contractors have to finance their elections as well as help them financially and with all sorts of things. And then word goes round. "Help this Minister and save him to get out of this difficulty." How can society function like this? How can Government function like this when a whole lot of people try to do a polish-up and a hush-hush job? I think rules should be followed. There should be strict rules about acceptance of $gift_S$ them or by the family members \mathbf{of} Ministers and officials, no gifts to any of these people who are there to discharge their public functions either as Ministers or as officials. If I get a lot of land or property the name \mathbf{of} transferred in my brother even then I say, am very honest, I have nothing to with my brother, a private person; he has nothing to do with that; he can take any amount of property, but I am perfectly honest." But that is not honesty and it does not carry conviction.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is time to wind up, Miss Vasisht.

KUMARI SHANTA VASISHT: Yes, I am winding up. Sir, I think this double standard must change, and we must review our attitude totally, we must revise our attitudes if we want to bring about any healthy trends in our society. I thank you very much.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, Sir, this is a piecemeal legislation to remedy some flew which has been found. But we are discussing the major problem of corruption in the country. Now Mr. Rajnarain will be speaking more on this subject, because I believe he is more conversant with it, in a good way.

SHRI RAJNARAIN (Uttar Pradesh): Yes, yes, in a good way.

SHRI BHUPESH GUPTA: Now he was asking me: What is the definition of corruption? My friend was asking

me. Now I cannot define corruption because it is very difficult to define it here, because it seems that under the Congress regime corruption has become the hall-mark of success, prosperity and well being in life. Therefore, how can you define something which has brought so much wealth. prosperity and well being to a small number of people? But only the other day, or today, I believe, even papers have reported on the of the reports of the various committees appointed by the Government that corruption is going up in the country. And yet, we had a Home Minister some years ago who took a solemn vow that if he did not eliminate corruption within two years' time, would resign.

DR. ANUP SINGH (Punjab): He has retired. He has gone out.

SHRI BHUPESH GUPTA: Just a minute. I know that. I am coming to that.

Corruption continued and he continued even with greater vigour putting people in the Opposition in detention without trial. But then he went down on the cow issue, not on the corrup-There may be linguistic tion issue. similarity between cow and corruption, but they are two propositions poles apart. Mr. Nanda declared war on corruption but went down on cow issue. Well, I do not know; if the cow issue had not come, Mr. Nanda would have continued. I have no doubt in my mind because, one day, I reminded him, "Mr. Nanda, you may as well hang a calendar in your room so that you may sometimes look at it and see how the time was running out and your lease of life, according to your promise, was also coming to an end should you at all be true to your pledge of resigning in event of corruption not being eliminated within two years' time."

Now as far as I am concerned, I have not the slightest faith in the present Congress regime; corruption 15 a built-in feature of the Congress

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system of public administration; corruption has become a concomitant of the manner in which the Congress carries on the affairs of State. So long as they remain in power, corruption will not be eliminated. There may be shadow boxing with corruption. There may be hysterical postures and gestures in order to make it look as if they are great fighters against corruption. But corruption will continue all the same.

Mr. Vice-Chairman, it is no wonder that under the Congress regime, in recent years after the third General Elections five Chief Ministers fell on corruption charges not one but five -since 1962. There was Shri Pratap Singh Kairon of Punjab, then Bakshi Ghulam Mohammad of Jammu and Kashmir, then Sankar of Kerala and then that remarkable couple, Biren Mitra and Biju Patnaik of Orissa. Now this is a wonderful thing. In five years time five Chief Ministers fell on corruption charges. At least one of them had been subjected to inquiry under the Commissions of Inquiry Act and the report against him, his family and against very many other people connected with him. I do not wish to take the name, but you will understand that I have in mind the Das Commission's Reoprt. The observations in the Das Commission's Report are also interesting. Mr. Das pointed out how there is corruption in high places.

Mr. Vice-Chairman, five went, but what about the others? There was Shri Nijalingappa, the Chief Minister of Mysore, who came under heavy charge.

SHRI N. SRI RAMA REDDY (Mysore): What was wrong with him?

SHRI BHUPESH GUPTA: And there was Shri K. B. Sahai of Bihar against whom also there were many charges. And then that Minister for the time being, Shri C. B. Gupta—well, he is always Minister for the

time being, you see-he was also the subject of serious charges. There are other Minister also in the country who had been accused of corruption, malpractices, favouritism, not by the Opposition but by Congress members themselves. Now we have got a case still with us, the case of the illustrious Biju Patnaik. It would seem as if Biju Patnaik can never be caught Yet we hear that during the last ten years his income-tax dues had accumulated to the extent of Rs. 3 crores and this very Government now reopens those cases against one who had been Chief Minister in their own Government. What does that show? It shows that either the Congress Government has reopened the cases absolutely unjustly which is very wrong as far as Biju Patnaik is concerned, or there are some very valid reasons for reopening the case. Since Mr. Patnaik has been discarded by the people I take it that the Central Government is likely to be more right in matter and under the circumstances of the case it is clear that the Central Government is right. Therefore it follows that Mr. Patnaik was concealing his incomes, that he was submitting proper income-tax returns to the authorities, one who has been a Chief Minister in the country, a very important man at one time in the Congress High Command. Only just before the last General Elections the Congress President put him in charge of the Orissa Congress elections, the General Elections there. And this letter of his was used by the same gentleman to get Shri Sadasiv Tripathy out These are well known facts. I say if people who are accused corruption in public life and openly are recruited for such purposes by people who are at the head of the ru ing party in the country, do you expect corruption to be combated or eliminated? You cannot expect it. concerned. far as West Bengal is everybody knows about it. Now the Government we find, we are told, we are not personally in the Government, but we are told by our friends and colleagues who are more closely in

touch with the affairs of the West Bengal State Government, that year after year corruption had taken place in the giving of permits, licences, contracts and so on, and that jobbery of every kind was indulged in by those Ministers. We are told that the Government of Orissa is now thinking of starting a public enquiry under the Commissions of Inquiry Act, but the Central Government would not even favour them with a copy of the C.B.I. Report. Well, is that how you are going to fight corruption? Certainly this is not the way to fight corruption. I need not go into all that because it is all well known.

The one reason more than any other why the Congress had been defeated in the last General Elections is this corruption. Nothing has hurt the people so much in the matter of public administration as this corruption. There are other and bigger issues like devaluation, prices, taxes and so on. But this issue dominated the elections, this issue of corruption. The Congress became the symbol of corruption. The electorate took Congress as a symbol of corruption.

SHRI SHEEL BHADRA YAJEE: So many of your leaders also were defeated, so many from the CPI, Swatantra and other parties. Were they all corrupted?

SHRI BHUPESH GUPTA: My hon. friend Shri Yajee is either on falsehood or is irrelevant. In the case of Dr. Lohia he was on falsehood and The issue is now he is irrelevant. None of us lost. We you have lost. have all gained in the last General Elections. Some of us have gained more and some have gained less, but we have all gained. The only party which has lost and lost heavily is the Congress Party. Therefore my hon. friend should realise that. Mr. Vice-Chairman, does he realise that Congress lost in the last General Elec-If he does realise that then tions? he should ask himself this question.

Why did the Congress lose the elec-I am not saying that very individual in the Congress is a bad man. There are many good people even in the Congress Party. I am not one of those who would tarnish every man in the Congress Party with the same brush. Not at all. There are good and honourable people even among Congressmen, even some Ministers. There are such people and there is no doubt about it at all. But the thing is you are running the administration in such a way that corruption has become a built-in feature and corruption at high places has become the source of corruption at the bottom also. That is why the people voted against the Congress. I hope Mr. Yajee will agree with me.

Mr. Vice-Chairman, the main reason is this link-up between monopolistic capital and the politicians of Congress Party. This monopolistic growth in our economy is taking place through the malpractices on the part of those concerned and this is respon sible for corruption in high places But for this link-up between the men in high places and the monopolists there would not have been so much corruption. You blame a chowkidar here or a ticket collector there or some small Government employee. are not really responsible for corruption. They are the unfortunate victims of the evil system which the Congress has created. The source of corruption, the fountain of corruption. has to be traced where it actually lies. It is to be found in high places. That is the main thing Mr. Vice-Chairman, you know what all things the Vivian Bose Commission revealed in its findings. You have seen in that Commission's report how the Dalmia Jain concerns had built up their multifarious connections with the administration resulting in the loss of crores of crores to the public exchequer to the shareholders. We have got here other reports to show how corruption exists in such high places. But how do they tackle corruption? Here

[Shri Bhupesh Gupta.]

Shri Arjun Arora made certain charges of corruption. Those charges may be made rightly or wrongly. I am not going into that. But then this matter should have been discussed in Parliament. It was not discussed. then I have acquainted myself with the relevant documents. I find that as many as 90 items he had listed against one Minister. Is it not a matter which should be discussed in Parliament? Here an hon. Member brought out so many things. If you want to fight corruption it is necesshould have been discussed. Congress Party may feel very unhappy about it. But I say if you do want to fight corruption it is necessary that all such charges, no matter against whom, when they are grought up by a responsible Member of Parliament, should be publicly discussed on the floor of the House Therefore I think when you do not discuss such things when serious charges are made by a Member of the ruling party and when they are even submitted to the Prime Minister, charges containing evidence, containing facts and figures, if there is no discussion of such things but there is hush hush, then I do not know what example you are setting before the nation. There are two things here. One is that the persons concerned may be found guilty. The other is that they may not be guilty. If they are not guilty then the person making the charges would be put to difficulty. The others will be vindi-On the other hand, if cated. charges have substance and are true, then the matter should be pursued in order to find out all the ratifications and to punish the people concerned and plug the loopholes so that there is no repetition of the thing. But nothing of the kind we are doing. Mr. Vice-Chairman, therefore I say, 1et us start with the Ministers.

THE VICE-CHAIRMAN: (SHRI M. P. BHARGAVA): Mr. Gupta, you have taken fifteen minutes.

SHRI BHUPESH GUPTA Fifteen minutes only? One five?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Yes.

SHRI BHUPESH GUPTA: That is nothing much. Anyway, I am finishing.

M1 Vice-Chairman, my hon, friend

here suggested that Ministers should be included in this definition of "public servant". The Minister has given an assurance. But why not put it in the definition and say it in the clause that a member of a Council of Ministers will also be a public servant? Why not do it now instead of leaving it for interpretation by courts? As Shrimati Yashoda Reddy pointed out, one Full Bench may say that a Minister is included and another Full Bench may say that a Minister is not included. Therefore, why leave Ministers here? As far as Ministers are concerned, I know there are some honourable people among them. But there are the others also It is not as if they are all taking bribe. not the only way in which there is Tnat is a very pricorruption mitive way of looking at We corruption. are 5 P.M. Moghul days living in the undercorruption is to be stood in terms of bribe-giving bribe-taking, Corruption may well be that the Minister's son is employed and given a very high salary out of all proportion to his qualifications, corruption may well be that the Minister's very close relatives are the Board of Directors of companies, corruption may well be that Ministers' wives cease to be nurses, if they were nurses, and become Managing Directors of companies; corruption may well be that the Minister's wife suddenly comes within the category of low income group and is allotted houses meant for the low income group people as happened in Andhra Pradesh. These are corruption. Corruption may be that certain Ministers get certain favours in different These are all sources other ways. of corruption I do not say that every

Minister is of that type: I do not say that every Minister takes bribe. That is not the way.

Today things are developing and you can benefit the Ministers' families. If the Minister is connected with any business, you can help the Minister's business. Mr. Vice-Chairman, is it not a fact-it was reported in the newspapers also-that some sons of Ministers have become multimillionaires overnight in a matter of five years or ten years? These are stated facts and these have not been disputed. Now, tell me how one can become a multimillionaire if he pays income-tax properly because the income-tax at the highest level comes to about 75 per cent. It is not possible for any Indian to become within ten years a multi-millionaire when he did not have much funds in his possession. It is just not possible. Economists and other income-tax officials have pointed out that in the process of making big income if one pays his income-tax, he cannot become multi-millionaire within ten time. Yet we find that some Ministers' sons are known to have amassed cnormous fortunes and become multimillionaires. How is it possible? There should be an investigation into this. Here it is not a question going to a court of law and settling the issue; this question should settled in public life in Parliament through discussion so that we come reasonable conclusion as whether the wealth that a particular gentleman enjoys is warranted by his qualifications and whether it is possible to amass that wealth within the period it has been earned. We do not do such things at all. We just make charges and others listen to them. If you are strong you can ignore it but in public interest you must go into these cases because this demoralises. If somebody hears that Mr. Bhupesh Gupta has become a millionaire in the course of his being a Member of Parliament within fifteen years' time, would it not demoralise Bhupesh Mr. supporters of the

Gupta? Would it not create confusion in public mind? Would it not put him under suspicion? Would it not become a matter of grave concern in the party to which he belongs? Certainly it will be. It applies to the Congress Party as well; even more so because they are the ruling party and they are in a position to distribute favours; they are in a position to distribute licences and so on. Take the case of these licences. Do understand that Birlas got licences without all kinds of corrupt practices? Surely the licences have been bought illegally; moneys have been paid for them. Mr. Vice-Chairman, I will tell you how it is done.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA: Mr. Bhupesh Gupta, I have allowed ten minutes to other speakers but you have taken nearly twenty.

SHRI BHUPESH GUPTA: finishing.

Take the case of the family of the Nawab of Rampur. It is a princely family. I am in possession of the details. It has got heirloom, jewels and other things are there. 1 understand that about Rs. 4 crores worth of heirloom is there. According to my information which Finance Minister knows also-because both of us have got the copies of the document and he is investigating into it-we are told that in collusion with some officials the things are being Some of the things are changed. being sold also. You cannot sell the heirloom unless you pay wealth tax on it since 1956 but it is happening now. The pearls and diamonds are being removed and replaced by other things. That is the position. I tell you that the Home Ministry is supposed not only to be told about that but the Home Ministry knows it is being done but yet it is not doing anything. Under the Agreement with the Princes, the Princes are only expected to inform the Home Ministry where the heirloom is kept. How it [Shri Bhupesh Gupta.]

is kept, whether any changes are taking place, whether the diamonds are being replaced by some other inferior quality stones, nothing of the kind is known. This is just one example I have given I do not wish to say many more things. Everybody knows what has happened to the Nizam Trust; everybody knows that the Birla Trusts are sources of corruption with which many people are involved.

Before I sit down, I want to telll you one more thing. How is it that some of the I.C.S. officers immediately after their retirement get employment in the big business houses? Take the case of Mr. B. K. Kaul, rather Lieut.-Gen. Kaul. According to his own admission, he never knew Mr. Teja, Suddenly Mr. Teja wrote to him a letter, according to him, giving him an appointment on a salary of Rs. 8,000 basic pay. Am I to believe it is like that? Therefore it is quite clear that when these officials, Secretaries, I.C.S. and I.A.S. officersnot all of them but some of themare in office they are in collusion with the big business and after their retirement as a matter of routine they are given high comployment. Where is your Secretary-General of the External Affairs Ministry? Where are the other big officials of the South and North Block? Some of them today are Managing Directors Chairman of the Board of Directors. It follows therefore that they have been maintaining connection and it is a kind of quid pro quo for the services they rendered to the big busiduring their tenure of office Secretaries of the Government of India and Joint Secretaries have been rewarded with such positions in companies, corporations and so on.

THE VICE-CHAIRMAN (SHRIM, P. BHARGAVA): It is time to wind up.

SHRI BHUPESH GUPTA: I do not wish to say anything more. As far as corruption is concerned, the Congress people are responsible for

And, Mr. Vice-Chairman, since-I am on this subject, I stil demand that Mr. Arjun Arora's letter should be discussed. I have gone through it and for the life of me I cannot bring myself to think that it has nothing to do with corruption, malpractice or integraty of character. Ninety items are mentioned in one case and six or seven major items are mentioned in another case. Mr. Arjun Arora seems to have submitted to the Prime Minister a questionnaire in which he has asked her to investigate many things Shri Madhu Limaye has read this letter and we have taken pains to study it. I can tell you that prima facie there is a case for proper investigation by a competent investigating authority. If we do not even undertake such an investigation the basis of so authenticated a document that has come from Mr. Arjun Arora, I think it is useless to tell the nation that this Congress Government is going, to fight corruption. It is equally useless to amend the law because it will only look as if we want to put up a kind of false show while we intend to do nothing, but anyhow we intend to Shield and maintain corruption in high places including the Central Cabinet of the Government of the Union of India.

DR. ANUP SINGH: May I ask the hon. Member whether he realises that his disclosure in Parliament that the Nawab of Rampur family is busy disposing of the heirloom under camouflage at a time when the Home Ministry is seized of the problem will encourage them to dispose them of much quicker than they would otherwise have done it?

SHRI BHUPESH GUPTA: I would not have said; I was keeping it. But I had a question replied to by the Finance Minister. It was a written question There he said that he was investigating. At least the Rampur family knows that much. There is no doubt about it. I know they are taking steps. It is quite right

that they should have taken steps as soon as the document reached them. Mr. Vice-Chairman, I have got the copy of the document with me. In the document they have detailed everything and it is dated some months ago. It had reached the Home Minister and some Members of Parliament; only some .

VICE-CHAIRMAN (SHRI THE M. P. BHARGAVA): That will do. Shri Gulam Nabi Untoo. One minute. Since hon. Members are very eager to have full time for the debate on international affairs tomorrow, I hope they will sit a little longer and finish the Bill today.

SHRI A. M. TARIQ (Jammu and Kashmir): There will not be more than three hours available.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You should be here when things are discussed.

SHRI A. M. TARIQ: I said there will not be more than three hours.

VICE-CHAIRMAN (SHRI THE M. P. BHARGAVA): Absentee-Members cannot be helped.

SHRI RAJNARAIN: You must obey the Chair.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Untoo, you start.

GULAM NABI UNTOO SHRI Mr. Vice-(Jammu and Kashmir): Chairman, the Bill under discussion is the anti-corruption law.

BHUPESH GUPTA: SHRI Vice-Chairman the Rampur document was dated the 27th.

SHRI GULAM NABI UNTOO. The Bill under discussion is the anticorruption law, to amend the Act of 1947. The amendment shows that the Government is serious to plug the holes of corruption possible anywhere under the Act. Corruption is a social evil and it has to be looked socio-economic problem. into as a Hon. Members who spoke in House are of opinion that there cannot be two opinions about it corruption is rampant, whether it be in the administration, whether it be in public life, whether it be in big business or whether it be among the contractors. When one traces out the history of corruption, one can reasonably locate it and find various factors responsible for it. One of the main factors responsible for corruption is the widening gap in the incomes of people who cannot afford to live within the limits they have provided with. The society in which we live is a democratic socialistic society and we aspire to create such a society. When we blame public servants and businessmen for corruption, we forget that in our society neither the businessman nor the public servant is answerable to common man for corruption. In a democratic society the most responsible community before the public are the public men who enter public life, those who work in the various political parties. The nucleus of democratic society is the number of people who have entered the various political parties as public men and it is entirely the responsibility of public men. They can give a check or brake to corruption which is prevalent in our society at present. To blame the society for corruption is not the right course. It is not the right method of fighting out corruption. If we honestly believe that we should fight out corruption, we should not raise our fingers against public servants or big businessmen. Rather we should look into ourselves. 'ourselves' I mean particularly those who have entered Legislatures, who have entered Parliament, to whichever party they may belong. Unless they are honest about it, unless they take a vow to live within the means they have been provided with

[Shri Gulam Nabi Untoo.]

observe restraint and austerity in their public and private life, so as to enable them to feel just like common man in the field or factory, it is not possible for them, those who are responsible for framing legislation or implementing legislation tα really fight out corruption. We should look into our own life.

I feel that for the corruption which is prevalent at present, the most responsible community is those who are in the political parties. This particular community is responsible before the public. Unless they fight it out within their own circle, within their own public life and private life, it is not possible for them to know what actually the common man, the man in the street, the man in the field or factory feels about it. I think that to fight out corruption, the best course is that we should try to live within the means that we have been provided with. We should try start an intensive movement to fight and expose those who are known as corrupt in public life. Till then we cannot succeed in fighting corruption It has been rightly said by a great man that those who undertake such movements, wise independent clear-sighted men are very near to death. Men of broad knowledge, sharp discrimination and extensive capacity always endanger their lives because they reveal the evils of others. Unless we in public life are ready to undertake and bear this risk of exposing those who are in high office or expose those who live a comfortable life, a luxurious life, which is not available to the common man, it is not possible for us to stop corruption in our society. It it not the common man who is corrupt. man responsible for corruption is the man who is answerable for the common man, i.e., the man who has entered public life. We should praise we should give every protection and we should encourage those elements in political parties, to whichever party they may belong, to come

forward with graphic pictures disclosures of certain big business or individuals who hold high offices. I feel that it is the only way we can fight corruption. We ourselves, who work in Legislatures and other forums and we who draw our remuneration from the public exchequer. take a vow to fight corruption at every level, inside as well outside Parliament.

Sir, in the situation in which we find ourselves the present law anti-corruption is not sufficient bring to book those who are really responsible for corruption, those who are holding high offices as public men. Therefore, a comprehensive and exhaustive law should be brought in the House which can cover all those who draw from the public exchequer and work as public men, such as Members of the Legislatures and Parliament and those of the autonomous bodies, and they should also stand trial whenever they are charged or accused of any corrupt practices.

श्री राज नारायण : श्रीमन्, जब से . . .

श्री चन्द्र शेखर (उत्तर प्रदेश): श्रीमन्, जरा एक निवेदन मैं राजनारायण जी से कर दं। राजनारायण जी हमारे . . .

श्री राजनारायण : श्राप निवेदन करेंगे तो मैं कुछ नहीं कहुंगा, भ्राप सुनिए ।

मैं इस विषय पर आने से पूर्व एक बात ब्रापसे अर्ज करना चाहता हूं कि सुबह हमने ग्रपने राज्य सभा के सचिव के सम्बन्ध में कुछ बात कही थी, मगर जब उनसे बातचीत. हुई तो हमको ऐसा लगा कि उन्होंने—डिपूटी चेयरमैन साहिबा यहां बैठी थीं--उन से पूरी बात जो उन्होंने बताई थी नहीं कही, तो ग्रन-जाने में हमने उन के बारे में कुछ बात कह दी थी, अगर भ्राप चाहें तो उसको निकलवा दें।

(श्री महाबीर प्रसाद उपसभाष्यक्ष भागंव): रूल्स में भी ग्राप गलत थे।

श्री राजनारायण : वह तो हमारा म्रापका इन्टरप्रिटेशन भिन्न है. मगण हमने सचिव के बारे में

उवसभाध्यक्ष (श्री महाजीर प्रसाद भागंब): 188 रून ग्राप पढिए।

श्री राजनारायण: वह खब पढे है। हमने मचिव के बारे में जो बात कही थी उसको मैं चाहगा कि वहां से उसको निकलवा दीजिए।

श्री चन्द्र शेखर: ग्राप ग्रार्डर कर दीजिए कि सेकेटरी के बारे में जो है उसको प्रोसीडिंग्स मे निकाल दिया जाय ।

श्री राजनारायण : देखिए हम कितने मस्ट हैं।

(Interruption)

VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have given the direction.

श्री राजनारायण : यह हमारे समय में से नहीं कटना चाहिए।

जब से इस विधेयक पर चर्चा हो रही है तब से मैं बहुत ही परेशानी में पड़ गया हूं ग्रीर श्रपने तमाम श्रास-पास के मिलों से कह रहा हं कि करप्शन की डेफनीशन क्या है? मैं जानना चाहता हूं कि जिन मंत्री महोदय ने यह भ्रष्टाचार निरोध का विधेयक प्रस्तृत किया हम्रा है, 'भ्रष्टाचार क्या है', इस सम्बन्ध में उन्होंने जानकारी हासिल की है, बा नहीं ? बहुत दूर जाने के पहले हमारे हाथ में जो पत्न हैं उन्हीं को श्रापकी इजाजत से पढ़ दूंगा । यह हिन्दी अनुवाद है, अंग्रेजी का हमारे पास फाइल में है, निकाल कर दे देंगे। एक मित्र हैं श्रौर इस सदन के सम्मानित सदस्य हैं, जिनका नाम है श्री श्रर्जन अरोड़ा। श्री अर्जुन अरोड़ा साहब ने एक पत लिखा है प्रधान मंत्री को। उसकी ट कापी हमारे पास मौजूद है । उसमें ्र-न्होंने यह लिखा है--सत्य प्रतिलिपि-- "प्रिय श्रीमती गांधी.

मेरे पव दिनांक 5 जन, 1967 के सन्दर्भ में "

उपसभाध्यक्ष (श्री महाबीर भागंब): राजन रायण जी, श्राप उसना सब्मटेंस कह मकते है।

श्री राजनारायण : वर्हा मन्सटेंस है. परा पढने का समय स्नाप कहा देंगे।

श्री ज्ञोलभद्र याजी : ग्राप इनको पढने की इजाजत दें तो मझे भो जो लिखित बयान लोहिया जी के खिलाफ चेयरमैन को दिया है उसे पढने की इजाजत दोजिए।

श्री राजनारायण : जो पत्र शीलभद्र याजी पढ़ना चाहते हैं उसको मंगा कर पढ दें . हम को क्या एतराज है। प्रिय श्रीमती गांधी जी को 10 जन, 1967 को जी पत श्री ग्रर्जन ग्ररोडा ने लिखा है उस में उन्होंने क्या क्या नहीं लिखा है। उन्होंने कहा है कि इसको इन्क्वायरी की जाय । ये 62 से संसद के सदस्य है। इस प्रसंग मे यह पुछा जाना उचित है कि श्री पन्त स्नातक कब हए, उन्होंने विज्ञान में स्नातकोत्तर परीक्षा कब उतीर्ण की, उन्होंने कब ग्रौर किसके यहा प्रथम निय्क्ति पाई, क्या उन्हें मुक्त प्रति-योगिता में नियं कित मिली अथवा अन्य प्रकार से । ये सारे के सारे 45 प्रश्न है।

SHRI VIDYA CHARAN SHUKLA: Sir this is rather unfair on the part of the hon. Member to bring in any such letter which casts personal aspersion on any other Member either this House or that According to the rules of procedure, proper notice should be given and then it should be brought forth. I personally feel that within the scope of the discussion on this amending Bill this would not come.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You should avoid reading out from the letter. If [Shri M. P. Bhargava.]

you have to say anything, you can say in your own way. Please do not read the letter.

श्री राजनारायण : ठीक है। तो मेरा निवेदन यह है कि जो पाइन्ट ग्राफ श्रार्डर माननीय मंत्री ने उठाया वह महत्वहीन है, उस पाइन्ट ग्राफ ग्रार्डर का कोई भ्रर्थ नहीं है। न तो यह प्रश्न किसी व्यक्ति के व्यक्तिगत जीवन से सम्बन्धित है, जितने प्रश्न श्री अर्जुन अरोड़ा ने उठाए वे सब सार्वजनिक जीवन से सम्बन्धित हैं ग्रौर पञ्लिक कन्डक्ट किसी का डिस्कस किया जा सकता है मोशन पर श्रौर किसी विधेयक पर प्रासंगिक ढंग पर किया जा सकता है। उसी ढंग पर मैं जानना चाहता हूं । उस पत्र में यहा तक उन्होंने लिखा है कि कांग्रेस पालियामेंटरी पार्टी के मंत्री रहते हुए, यह बिड्ला की मर्विस में थे ग्रौर कांग्रेस पालिया-मेंटरी पार्टी के मंत्री एहते हुए बिड्ला से तन्ख्वाह बराबर लिए हैं, संसद् के सदस्य पहते हुए लिये हैं। श्री अर्जुन अरोड़ा ने यहां तक बताया है कि किस मौके पर कितनी निधि इनको दी गई। इसकी जांच करने से पता चल जायगा कि इनके साथ विशेष फेवर किया गया या नहीं, बहुत सारी की सारी बातें हैं। उस समय हम को याद नहीं पड़ा था। स्रंग्रेजी का पत्र मैं टेबिल पर रख रहा हूं।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंब): टेबिल पर नहीं रख सकते ।

श्री राजनारायण : श्री ऋर्जुन ऋरोड़ा ने प्रधान मंत्री को सारे मामले दिए।

श्री ग्रकबर ग्रली खान (ग्रान्ध्र प्रदेश): वह ग्रापके यहां कैसे ग्राया?

श्री राजनारायण : हमारे यहा कैसे अत्या इस मे कोई मतलब नहीं । वह सही है या गलत, यह पूछा जा सकता है।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I shall not allow it to be placed on the Table.

SHRI BHUPESH GUPTA: On a point of order. I think you are right, to some extent you may be right. Then you should follow the House. You should have a look at it. After that you decide. I hope you will follow the same thing, you will follow the same principle as the other House has followed, the Speaker. I have got here . . .

VICE-CHAIRMAN THE (SHRI M. P. BHARGAVA): I am guided by the rules and decisions of this House. The Chair has given a ruling that such papers will not be placed on the Table of the House, and I adhere to that.

SHRI NIREN GHOSH (West Bengal): You go through it . .

SHRI BHUPESH GUPTA: Why? On a point of order. Your ruling certainly is final. You have given the You have given the ruling that it should not be laid on Table of the House, just Speaker of the other House gave the ruling. For the present I may not agree with it, but I submit, I reqest you to follow the other House now for a minute. You follow your principle, I am in entire agreement with you when you say you will go by the rules of this House not the other House. I say follow the other House. What is that? When this has been cited in this manner, you have not allowed it to be laid on the Table of this House. You have a look at it yourself, that is to say, I would request you to ask for this, and I ask Mr. Rajnarain to give it to you; you have a look at it and see. (Interruption). I am submitting to your ruling. I am submitting fully, one hundred per cent, to your ruling. All I say is, a Judge can be asked to reconsider his judgment. I am not asking you to do it here and now. I am saying you ask for it, you take this letter, and then you see it.

Having gone through this letter which should be enlightening to you as it has been enlightening for many of us, you may consider as to whether the ruling that you have given calls for revision. This is all I am asking. You may reconsider. I am saying that after you have given a ruling that it should not be laid on the Table of the House, you maintain the ruling you given. All I am saying, Mr. Vice-Chairman, is when things arise in this House, we quote May's Parliamentary Practice; we refer to the House of Commons. We are not guided by the House of Commons. But we do refer to them as representing certain conventions and usages in parliamentary practice. Now, if we can go ten thousand miles away to England, to Westminister to quote something from there, cannot we go across the Central Hall to quote something? I cannot understand it; I cannot simply understand it. Therefore . . .

SHRI CHANDRA SHEKHAR: May I ask him one question. Moscow nearer than London. Should we go and adopt the practices of the Moscow Communist Party (Interruptions).

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Order please. Not too many Members at a time.

SHRI CHANDRA SHEKHAR: contention is this. I do not know what Mr. Rajnarain is reading from. He has got that letter or doucment, I do not know which. But whatever Mr. Arjun Arora has written, he has written to the Teader of the Congress Party, It is an internal matter between a member of the party and the leader of party. I say that Mr. Bhupesh Gupta will never like me to read a letter which he has written to Mr. Dange or to any other person of his own party. So, this question does not arise and I request you, Sir not to reconsider it.

SHRI LOKANATH MISRA: In the context of what Mr. Bhupesh Gupta has submitted, I have also a submission to make. When our House takes a certain decision or when the Presiding Officer of our House takes a decision either to allow something to be laid on the Table of our House or not to be laid and when the other House takes a different decision, we are at a disadvantage. In the case of the CBI Report, I was prevented from placing it on the Table of the House while the other House allowed it to be placed on the Table of that House. Naturally, this discrimination or this difference should not be there between the two Houses (Interruptions).

SHRI RAJENDRA PRATAP SINHA (Bihar): Sir, on a point of order.

SHRI LOKANATH MISRA: I making a submission to the What is there to raise a point of order now?

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): Let us be brief.

SHRI LOKANATH MISRA: What I intend to say is that the Members of this House should also have the same facilities as the Members of the other House enjoy. Or else what happens is this. Even in spite of my thousand endeavours, when I failed to place a document on the Table of the House, somebody else places the same document on the Table of the other House. That is the difference. So, to minimise this difference, if something could be thought of, if there is some sort arrangement, then it would be much better.

SHRI RAJENDRA PRATAP SINHA: Sir . . .

VICE-CHAIRMAN (SHRI THE M. P. BHARGAVA): Please come to the point of order.

SHRI RAJENDRA PRATAP SINHA: I am coming strictly to the point of order. You have given a ruling. Now, under the Rules of Procedure, the ruling of the Chair cannot be discussed. But under what rule of the Procedure are you allowing your own ruling to be discussed?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): They are making a suggestion.

SHRI RAJENDRA PRATAP SINHA: You have allowed that discussion which, I think, Sir, is out of order, You should not have allowed it. (Interruptions). I have every right to point out what the procedure is. In the form and garb of a submission, what they are doing is nothing but to discuss your ruling on this point.

One thing about what the hon. Member says about facilities. There is no question of facilities. All the Members enjoy the same facilities whether they are in that House or in this House. And we are not here discussing the facilities; we are discussing the procedure of our own House. have our own procedure and the other House has its own procedure. It not always necessary that the procedures of both the Houses should tally. (Interruptions) Yes, it is so Refer to May's Parliamentary Practice. procedures, the functioning, the working of the House of Commons is quite different from those of the House of Lords. (Interruptions). We are therefore perfectly justified in having two conventions and two procedures. It is for the other House to follow our procedure. I would ask: Why not other House follow this procedure not to permit any irrelevant paper . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr Sinha, let us confine ourselves to our House.

SHRI RAJENDRA PRATAP SINHA: Quite right. That is what I want to say. What I submit is that we must stick to our own conventions and we should expect the other House to follow our convention and not permit such papers to be laid on the Table. Let us not be guided by that very fact, that the other House has done it.

Then there is one more point. I would also submit . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am afraid, under a point of order you are making a speech. What is the point of order? Let me understand it. This practice of raising points of order and making a speech must stop.

SHRI RAJENDRA PRATAP SINHA: I am making a submission. The hon. Member should not be permitted to read out from such letters....

THE VICE-CHAIRMAN (SHRI M. P BHARGAVA): Well, I have already given a ruling that he shall not read

SHRI NIREN GHOSH: Sir, if a Member is prepared to authenticate a document . . .

THE VICE-CHAIRMAN (SHRI M. P BHARGAVA): That I shall not ruling and I do not want to hear anything on that, Mr. Rajnarain.

SHRI BHUPESH GUPTA: What is that ruling?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That I shall not allow any paper to be placed here.

SHRI NIREN GHOSH: "Any paper to be placed here"—that is another thing. I am raising a question for your consideration.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr Niren Ghosh please resume your seat. You were not present in the House. This question has been raised a number of times. The Chair has given its ruling and I see no reason why that ruling should be revised.

Mr. Rajnarain, please continue your speech.

SHRI NIREN GHOSH: Sir, I am making another point, not relating to this,

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) All that has been considered

Mr Rajnarain

श्री राजनारायण श्रीमन, मैयह ममझ नहीं पाया, श्रापके प्रति तमाम सम्मान, श्रादर रखते हुए, मै यह ममझ नहीं पाया कि श्री श्रर्जुन ग्ररोडा का पत्न जो प्रधान मत्नी को लिखा गया था या जो नोट भेजा गया था उसका इम सदन मे रखने मे चेयरमैन ने कब मना किया, हम ने नहीं सुना था, यह सवाल पहले कभी भी नहीं उठा था, हा, प्रिवलेज का मोजन उठा था प्रिवलेज क सम्बन्ध मे

उपसभाध्यक्ष (श्रा महाबीर प्रसाद भागंव) श्री राजनारायण, जो सवाल उठा था उस समय ग्राप नहीं थे, पुराने रिकार्डस देखिये तब फिर इस तरह की बाने की जिये। ग्राप ग्रपनी स्पीच शुरू की जिये।

श्री राजनारायण मेरा प्वाइट श्राफ श्रार्डर है। । जरा सुना जाय। यह प्वाइट श्राफ श्रार्डर है। I can quote। मेरा यह है कि यह जवाब हमारे पास है जो हमारी प्रोमीडिंग्स मे है जो कि परसो की है ——

"Some time back, Shri Arjun Arora while addressing a meeting of the Congress Parliamentary Party, made a general statement to the effect that some Central Ministers were in the pay of the Birlas This statement naturally attracted the attention of the House"

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) What are you reading from?

श्री राजनारायण हमारे सदन मे प्रधान मत्री ने जो बयान पढा था उस को पढ रहा हु ।

SHRI RAJENDRA PRATAP SINHA: What for?

SHRI RAJNARAIN. Don't talk rubbish

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"I requested Shri Arora to specify the allegations and the evidence bearing on them. He told me that the Ministers he had in mind were Shri Satya Narayan Sinha and Shri K. C. Pant. Subsequently, he sent me some notes concerning them."

श्री अर्जुन अरोडा ने प्रधान मत्नी को कुछ नोट्स भेजे, यह प्रधान मत्नी ने परसो यहा कहा। श्रव उस नोट की कापी हमारे पास है। हम बिल्कुल इनटाइ टिल्ड है श्रीमन्, तमाम पार्लियामेटरी पद्धित के मृताबिक कि उस नोट्स को हम सदन की सेवा मे रखे, सदन के सदस्यों से उन नोट्स के बारे मे चर्चा करे क्योंकि हमारे दिमाग म यह श्राता है वह नोट पढ़ने पर कि श्रागे देखा जाय कि कितना अनर्थ हो रहा है श्रार इसीलिये हम पूछते हे कि करप्शन के माने क्या है, what is corruption?। जिसकी जो इयटी वह है उसे करना न चाहे तो क्या वह करण्शन नहीं है? आगे, श्रीमन्, यहा यह कहा गया है

I have gone into this ın consultation my colleagues, the Deputy Prime Home Minister Minister, the the Minister \mathbf{of} External and They carefully Affairs have examined the material available to me together with written statements of Shri Sinha and Shrı Pant

The Deputy Prime Minister, the Home Minister and Shri Chagla have come to the conclusion that the allegations made have not been substantiated They are convinced

Just see the fun—"they are convinced"—

that their examination material has revealed the nothing relating to the duct of Shri Sinha and Pant which can be regarded inconsistent with their integrity and honour as Ministers of Government I am in entire agreement with this conclusion"

THE VICE-CHAIRMAN: (SHRI M. P. BHARGAVA) · Rajnaramji, are you raising your point of order?

श्री राज नारायण : हमारा पौइन्ट स्राफ म्रार्टर यह है कि प्रधान मन्नी जी ने यह सुचित किया-उन्होने पालियामेन्टरी काग्रेस पार्टी की मीटिंग में कहा-- कि ग्रब इसका कोई अर्थ नहीं है, इस सदन की पजेशन मे सारी चीजे ग्रा चकी है; प्रधान मती ने खद कबूल किया है कि श्री अर्जुन अरोडा ने उन के पास नोट भेजा है। अगर हमारे पास श्री अर्ज्न अरोड़ा ने जो नोट भेज। है उसकी प्रतिया उपलब्ध हे ग्रौर उस मे ग्रेवर चाजज है, करप्शन के चार्जेज है, ग्रपने पद के दुरुपयोग के चार्जेज है तो क्या सदन के सम्मानित सदस्य ग्रपने को उन चार्जेज के बारे मे जानकारी से बचित रखना चाहते है ? ऐसा तरीका अख्तियार होगा तो यह जनतत्रीय **ग्रौर ससदीय प्रथा की हत्या होगी ससदीय** भ्रौर जनत्वीय मर्यादाश्रो की तिलाजिल देना होगा। ग्राप हम को मौका दे कि उन सारे चार्जेज को सदन के सामने रखे। जो तीन बड़े बड़े मित्रयों ने जिन्होंने इन्वेस्टिगेशन किया कि पार्टली वह सही है या गलत है, उसके लिए सुबह हमारा विशेषाधिकार का **गौ**इन्ट था; वह श्री ग्रर्जुन ग्ररोडा का पौइन्ट नही था। हमारा पौइन्ट था श्री मोरारजी देसाई, श्री चागला और होम मिनिस्टर के बारे मे क्योंकि इन इन लोगों ने गलत बयानी की ग्रौर श्री ग्रर्जुन ग्ररोडा के लगाये गये श्रारोपो की जो उन्होने छानबीन की उस के बारे मे हमारा सवाल था। (Interruption) इसलिये, श्रीमन् मै पूछता हु कि किसी मत्नी के बारे मे निश्चित रूप से सदन के एक सम्मा-नित सदस्य द्वारा यह ग्रारीप लगाना कि उनके लडके ने एक कपनी खोली श्रौर उस पर बिडलाम्रो की एक लाबी है, श्री सिन्हा उम लाबी के सदस्य थे।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Lainarain, you are going on reading. I am asking you whether you have finished your point of order.

श्री राजनारायण: हा तो मै यही पौइंट ग्राफ ग्रार्डर कर रहा ह । कि क्या हमारा पौइन्ट ग्राफ ग्रार्डर बैलिड नही है कि मै ग्राप से इजाजत ले लू ग्रौर ग्राप से कह कि जो नोट प्रधान मत्नी को दिया गया था उस नोट मे इतने गंभीर ग्रारोप थे कि उन गभीर ग्रारोपो की चर्चा सदन मे ग्रगर नही वैध है. क्यों कि प्रधान मंत्री के सामने उनकी चर्चा हो चुकी है इसलिये वह सार्वजनिक महत्व के होते है, वे किसी व्यक्ति के व्यक्तिगत जीवन से ही सबधित नही है, तो क्या ऐसा करना जनतत्वीय ग्रौर ससदीय प्रथाग्रो की हत्या नही है

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उपसभाध्यक्ष (श्री महाबीर प्रसाद भागव). मै पहले ही ग्राप को कह चुका हू कि जो ग्रापको जानकारी है वह कह सकते है लेकिन ग्राप पत्न नही पढेगे। । ग्रव ग्राप ग्रपना भाषण जारी रखे ।

श्री राजनारायण स्रब हम स्रपनी स्पीच शुरू कर रहे हैं। इसके पहले मैं बोला नहीं। श्रीमन, मैं कह रहा था कि हमें ऐसे तथ्य मिले है कि जिनमें बताया गया है कि ...

उपसभाध्यक्ष (श्री महावीर प्रसाद भागंव) दस मिनट है ग्राप के बोलने केलिये।

श्री राजनारायण सब की श्रापने पच्चीस मिनट दिया, श्री भूपेश गृप्त को दिया । उन्होंने कहा राजनारायण के पास ज्यादा मैंटर है । तो उन से ज्यादा हमको दीजिए । तो उस मे यहा तक गया है कि सचार मंत्री ने बिडला को जो प्रधान मत्री श्रीर मुख्य मित्रयों को टेलीफोन के सबध में भी सुभाते हैं, वे मुभीते बिडला को दिये थे—यह क्या करण्शन नहीं है मैं जानना चाहता हूं।

मुझे उसी नोट मे यहा तक बताया गया है कि श्री बनमाली बाबू ने नट्स एड बोल्ट्स के एक कारखाने की स्थापना की है। इस कारखाने के उत्पादन के मुख्य खरीददार बिड़ला लोग है। नमाली ब बू के ग्रन्थ व्यावसायिक हित भी हैं। वे बिड़लाओं के हिन्दुस्तान मोटर्स संस्थान के कलपुर्जे और अन्य आवश्यक सामान की पूर्ति करते है। ये श्री एस० एन० सिन्हा साहब के सगे बेटे हैं। क्या यह करण्शन के चार्जेज नहीं है?

SHRI VIDYA CHARAN SHUKLA: On a point of order, Sir. I would respectfully submit to the hon. Member not to bring these personal charges on Ministers, without notice, in this debate I had submitted to you earlier also that in the scope of this Bill such personal charges cannot be made. It would be completely out of order to make such personal charges during this debate I would like to submit, through you, to the honourable Member to desist from it. He can find other opportunities. He can follow the Rules of Procedure and do according to it, if he likes. I do not But object to his allegations. should do it according to the Rules which have been laid down for this purpose. I would like to have your clear directions on this.

SHRI BHUPESH GUPTA: Mr Vice-Chairman, you have been long in this House. I can understand discomfiture of the Government for their own reasons, that charges should not be made against Ministers. you know, charges are made against Ministers. Things are said about Ministers so long as the hon. Member believes that what he is saying is to correct. the best of his knowledge Parliamentary conventions and Rules of our House say that he say such things. Only on the ground of irrelevency or on the ground of something coming within the mischief of the rules of the House you disallow them. You can disallow them if they are defamatory. It is not question of personal charges. We are discussing the Bill on anti-corruption. Others have spoken. We have spoken about other people also. Here if an hon. Member wants to say something about a Minister in order substantiate his case, that there is corruption in high places—he may or may not be correct—but certainly that does not violate Parliamentary rules. I do not know why the Government is so shy of facing charges.

SHRI VIDYA CHARAN SHUKLA: We are not shy at all.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, we are more aggriev-He says that he is making the statement on the basis of a document written to the Prime Minister which he believes to be true. Mr. Arjun Arora is sitting in this House. he is stating something which is false, he can get up and say that he never sent such a letter to the Prime Minis-The fact that he does not object is a clear, convincing proof that what Mr. Rajnarain says as having been written by Mr. Arjun Arora is absolutely true.

Therefore, Mr. Vice-Chairman, he is not only making charges. He is saying something on the basis of evidence which can be attested here, right now. Mr. Vice-Chairman, have said that this should not laid on the Table of the House. We have submitted to your ruling. But is it like that that nobody can say anything against Ministers? You can say anything about others. We discussed Birlas and said so many things against them. But when it comes to Ministers we cannot say anything. I do not know what will happen our Parliamentary Institution.

Ministers should be an open book. They should be open to public criticism more than anybody else in the country. They should give a And it is not a private doculead. The very fact that the Prime ment. Minister dealt with this document by way of answering questions in House shows that this document comes within the competence of the rules of this House. It is not a private letter which is left within the domain private relations. We brought this document within the scope of parliamentary interpellations by the Prime

[Shri Bhupesh Gupta] Minister She first referred the matter to a Cabinet Sub-committee that Sub-committee there was other Member except Cabinet Mem-Secondly, when she agreed, a Question was admitted She answered the Question and she has made statement Now Mr Rajnarain wants to say something Mr Vice-Chairman, this is not the way to fight corruption or to be vigilant against corruption Then the Minister is not absolutely right on the point of procedure I say he is doing a public duty I am not concerned with privilege and things Mr Rajnarain is very fond of privilege motions I am not so fond of But certainly he can speak on the basis of some important document

Not only that, he is reading something in Hindi quite clearly. He has translated this thing. He is making his speech and indicating to the House the relevant extracts of the document. I hope the House will kindly bear with him. Sir, the more you resist this thing, the more suspicion gathers in public mind.

Mr Vice-Chairman, I am taking very serious exception to the hon Minister's objection We shall be reading this document, perhaps, in the newspapers But, we Members are not given the opportunity of knowing about it in the House

THE VICE-CHAIRMAN (SHRI MP BHARGAVA) Mr Bhupesh Gupta

SHRI BHUPESH GUPTA finishing A Member of the House has written the letter and the Prime Minister of the Government has spoken about it in this House Is it not an irony if we have to read about this document in some newspapers? This is not a very healthy Parliamentary They can give us an ans-They can tell us what the document is and what the reputation of this document is Let there be a denial or contradiction of the document and let the people judge That the Parliamentary institution functions.

SHRI VIDYA CHARAN SHUKLA Mr Vice-Chairman, I am not disputing what Mr Bhupesh Gupta is say-He is entitled to his opinion I have only raised this point that if what the hon Member, Mr Rajnarain, is saying is tantamount to making charges against Ministers, and if you uphold this point, then there are procedures laid down for making these We do not mind charges being made Let them make charges if they so wish, but let them do so according to the procedures which are laid down This is my only point If what he is saying is tantamount to making charges against Ministers any Member, then they should made in the manner prescribed This is the only thing the rules I would like I am submitting liave a clear direction from you

SHRI BHUPESH GUPTA No . . (Interruption).

THE VICE-CHAIRMAN (SHRI M. P BHARGAVA) You continue your speech, Mr Rajnarain

श्री राजनारायण श्रीमन्, मै इस भ्रष्टा-चार निरोधक विधेयक पर बोल रहा ह तो मै समझता ह कि मेरा यह कर्त्तव्य प्रधान है कि ग्राज भ्रष्टाचार किम तरह से हो रहा है ग्रौर उमको रोकने के लिए यह विधेयक कितना ग्रसमर्थ है, इस बात को स्पष्ट ढग से रखु। स्रगर मै इसको स्पष्ट ढग से नही रखता ह तो मै ग्रपने ससद सदस्य होने के नाते ग्रपने कर्त्तव्य का पालन नहीं कर पा रहा ह । इसलिए मै पून कहना चाहता ह आपके द्वारा कि श्री अर्जन अरोडा जी ने इस मुल्क की और इस कौम की बड़ी खिदमत की ह जब कि उन्होने प्रधान मत्नी को ग्रपना नोट दिया । मै श्रापके द्वारा पूछना चाहता हु मत्री जी से, जो कि इस बिल के सचालक है कि उनकी दृष्टि में इस तरह के करप्शन को रोकने के लिए क्या रास्ता है। एक व्यक्ति जो रूलिंग पार्टी काग्रेस है, उसके पार्लियामेटरी बोर्ड का सेक्रेटरी है, वही व्यक्ति डायरेक्टर है । पालियामेटरी बोर्ड

का सेकेटरी रहते ग्रौर मंसद् मदस्य रहते हुए बह संसद् से तनख्वाह लेता है एक मदस्य के नाते ग्रौर वही डायरेक्टरिंगप की तनख्वाह लेता है साथ माथ। ग्रगर ग्रर्जुन ग्ररोडा जी ने इसकी इन्क्वायरी या जांच करने के लिए कहा है कि उन्होंने दो तनख्वाह ली है—एक तो ससद् सदस्य की हैमियत मे तनख्वाह ली है ग्रौर दूसरी डायरेक्टर पद की तनख्वाह ली है या नही ? तो मै यह जानना चाहता हू कि इसमे क्या मफाई है ग्रौर क्या तथ्य है। क्या यह करप्शन नहीं है ? मै समझता हू कि यह कर्शन है।

पंडित क्याम सुन्दर नारायण तन्सा (उत्तर प्रदेश) क्या ग्राप यह बतलायेगे कि ऐसा कौन सा कानून है . . .

श्री राजनारायण श्राप बुजुर्ग है, श्राप बैठ जाइये । मै श्रापकी वात समझ गया हूं...

Mr. Vice-Chailman, are you allowing him?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): If you are yielding.

SHRI RAJNARAIN: I am n_0t yielding.

पंडित क्याम सुन्दर नारायण तन्खाः मै श्रापसे पूछना चाहता हू कि श्राप यह एतराज उठा रहे है कि पार्लियामेट का मेम्बर होते हुए, मान लीजिये उन्होंने कोई सैलरी ड्रा की है, तो कानून में कहा मना लिखा हुग्रा है ?

श्री जेड० ए० ग्रहमद (उत्तर प्रदेश) : राजनैतिक तौर पर मना है।

श्री राजनारायण . मै यह कहना चाहता हूं ग्रपने बुजुर्ग ससद सदस्य से कि वह जो यह कहते है कि कानृन की किस मोटी पोथी में इसको गुनाह माना गया है तो मै कहना चाहता हूं कि मेरी निगाह में यह एक राननैतिक दुण्चिरत्न है, राजनैतिक पाप श्रीर ग्रपराध है। इस मुल्क का संसद् सदस्य होते हुए भी, पालिया-मेन्टरी बोर्ड का सेकेटरी होते हुए भी, रूलिंग

पार्टी का सेकेटरी होते हुए, किसी पूजीपति या किसी कंपनी का डायरेक्टर होकर ग्रांर कोई तनख्वाह लेता है तो यह जबर्दस्त नैतिक ग्रप-राध है। यह ग्रपराध भ्रष्टाचार है ग्रौर इससे दढकर ग्रौर कोई दूसरा ग्रपराध नही है। (Interruption) श्री कें। सी० पंत ने ऐसा किया । स्रागे से मेरा कहना है स्रौर रूलिग पार्टी से जानना चाहता हूं कि यह भ्रष्टा-चार है या नही ? एक व्यक्ति जो डायरेक्टर है, दुनिया जानती है कि वह डायरेक्टर के पद पर है ग्रौर डायरेक्टर के पद पर रहते हुए प्रधान मत्री जी ने उसे ग्रपनी कैंबिनेट में लेने का निम-त्रण दिया । क्यो दिया ^२ क्योकि उसका बिडला से संबंध है। इसलिए मैने कहा उस दिन कि यह सरकार "विडला की ग्रर्दली है, बिडला **ग्रम्पायर** की ग्रर्दली है।'' क्या काग्रेस पार्टी में दूसरे लोग नहीं है ? श्रीमन्, मै यह जानना चाहता हू कि क्या काग्रेस पार्टी मे दूसरे लोग नही है ? क्या प्रधान मत्नी जी को इस बात की जानकारी नही थी कि ये बिडला कपनी के डायरेक्टर है भ्रौर बही से तनख्वाह पा रहे है ? फिर बिडला कपनी में डायरेक्टर रहते हुए उन्हे प्रधान मत्री जी ने ग्रपनी कैबिनेट की सदस्यता स्वीकार करने के लिए यहा पर बुल-वाया । यह एक प्वाइन्ट है ग्रौर मजबूती से उठता है।

†[श्री ए० एम० तारिक इससे भी पहले हुग्रा ।]

श्री राजनारायण हुआ होगा । मै
यह नहीं कहता कि काग्रेस म्राज करप्ट है।
From the very beginning the Congress is corrupt.

ं¦[ऋीं ए० एम० तारिकाः जबसे स्राप स्राये ।]

^{†[]} Hindi transliteration.

श्री राजनारायण : जब से हमने छोडी है।

संसद्-कार्य तथा संचार विभागों में राज्य मंत्री (श्री श्राई० के० गुजराल) : मै राज-नारायण जी से एक सवाल पूछना चाहता हू। क्या श्रापको एक श्रीर बात मालूम है कि जिस चीज का श्राप इतना एतराज कर रहे है, इसी तरह का एक बिडला का मुलाजिम पंजाब गवर्नमेंट ने लिया है श्रीर श्रापकी पार्टी उसमे सहयोग कर रही है?

श्री राजनारायण : ग्रगर हमारी पार्टी ने लिया है, हमारे दल ने लिया है तो गलन किया है। हमारे गुजराल साहब को यह बात मालूम हो जानी चाहिये कि हमारी वह पर्टी है कि हमने ग्रौर जैंड० ए० ग्रहमद साहब ने उत्तर प्रदेश की सरकार को कह दिया है। किया जायेगा नो हम काग्रेस पार्टी के कट मोशन मे उनका साथ देंगे। हम एक उसूल के लिए है यौर एक सिद्धान्न के लिए है। मुझे ग्रंग्रेजों मे नकरत ... (Interruptions).

श्री ग्राइ० के० गुजराल: ग्रग्नेजों के साथ पाजादी की लड़ाई के ठेकेदार ग्राप ही नहीं थे, हमने भी ग्रंग्रेजों के खिलाफ लड़ाई लड़ी। जो बात मैं कह रहा हूं वह उतनी ही उसूल की है जितनी कि ग्राप कह रहे है। तो फिर ग्राप ग्रपनी गवर्न-मेंट से एतराज क्यों नहीं करते हैं कि इस तरह के ग्रादमी को क्यों लिया गया है ?

श्री राजनारायण : करेगे ।

श्री स्राई० के० गुजरालः कव करोगे?

श्री राजनारायण : गुजराल साहब ने हमारे नालेज में श्राज यह बात ला दी है श्रौर अब हम उसके बारे में लिखेंगे। हम अपनी ही धुन में रहते हैं श्रौर कोई बतला देता है तो समझ में श्रा जाती है। तो हम गुजराल साहब मे सहमत हैं कि बिड़ला की ने करी में रहते हुए किसी श्रादमी को कैबिनेट में लिया जाता है तो वह गलत काम है, चाहे वह काम कांग्रेस करे या बाहे ग्रौर कोई पार्टी करे। श्रीमन, तो मैं यह कहना चाहता हूं कि श्री गुजराल इस बात को समझते हैं। उनको यह भी मालुम हो जाना चाहिये कि जब सन् 1954 में केरल में प्रजा सोशलिस्ट पार्टी की सरकार थी तो जब वांपर गोली चली थी श्रौर 4 स्रादमी मारे गये थे, तब हमारी पार्टी ने, डा० राम मनोहर लोहिया ने, उस समय के मुख्य मती श्री थान पिल्ले से कहा था कि तुमको इस्तीफा दे देना चाहिये क्योंकि लोगों के ऊपर गोली चलाना नाजायज है। जनतंत्र में गोली नहीं चलने दी जायेगी जब तक कि जनता सशस्त्र विद्रोह न करे या जनता की स्रोर से हत्या न हो गई हो। यह थ्योरी हमने प्रफाउन्ड की तो मैं श्रापके जिरये कहना चाहता हं कि तमाम ससदीय श्रौर जनतंत्रीय परम्परा के अनुसार यह निश्चित मत है कि अगर भ्रष्टा-चार को रोकना है तो आज हमारे मित्र शी शक्ल जी प्राइम मिनिस्टर के पास जायं ग्रौर उनसे जांकर कहें कि जिन-जिन लोगो का नाम श्री ग्रर्जुन प्ररोड़ा ने लिया है उनको कैबिनेट से हटाया जाय।

में ग्रागे कहना चाहता हूं कि करण्यान के क्या माने हैं? करप्यान का एक ही ग्रथं होता है ग्रीर में ग्रापके द्वारा सदन के सम्मानित सदस्यों से कहना चाहता हूं कि जो खाना हम 1947 से पहले खाते थे, जो कपड़ा हम पहनते थे, उस तरह का नतो ग्रब ग्रच्छा खाना मिलता है ग्रीर न पहनने को कपड़ा ही मिलता है। यह हमारी ग्राज हालत है। मुल्क के ग्राजाद होने से पहले हमारी हालत ग्रच्छी थी। ग्राज कांग्रेस के राज्य में जितने लोग हैं, रूलिंग पार्टी में जितने लोग हैं वह इस कसौटी पर ग्रपने को कसें कि ग्राजादी मिलने के बाद व डावर का बालामृत पीकर पहले दुबले पतले थे ग्रीर ग्रब मोटे हो गये या नहीं? ग्रगर मोटे हो गये, तो यह करण्यान है ग्रीर करण्यान के

[22 JUNE 1967]

साधन इस्तेमाल हुए हैं । मैं ग्रापसे कहना चाहता हू कि अगर करण्यन को रोकना है तो ईमानदारी के साथ रोको । इसलिए मैं इसके आगे

उपसभाष्यक्ष (श्रो महाबोर प्रसाद भागंव): स्राप भीम की परिभाषा मे स्राते हैं या सुदामा की ?

श्री राजनारायण : भीम । मैं कुछ अमत्य नहीं कहना चाहता हूं। सदन मे असत्य कहना मैं घोर पाप समझता हूं। श्रीमन्, गाधी जी के वह वाक्य मुझे याद हैं कि जो भेंट समाज सेवकों से मिले, वह भेंट उनकी निजी नहीं होती है, वह समाज की होती है। इसी सिद्धान्त के स्राधार पर जब कस्तूरबा को एक लाख का हार मिला था तो उस हार को गाधी जी ने उनसे लेकर ट्रस्ट में जमा करा दिया था। 🖫 स समय कस्न्रबा लड़ गई थीं। (interruption) अप्राज फिर सुन लीजिये। आज मैं देख रहा ह श्रौर मंत्री जी मे जो कि इस बिल को पायलट कर रहे है, पूछना चाहता हूं कि उनके यहां कितने मंत्रियों को 200 रुपये से ऊपर की भेंट मिली है। क्या इन चीजों को ग्रपने पास रखना

करण्शन नहीं है 7 मै श्रापके जिरये जानना $^{6\ P.M.}$ चाहता हूं माननीय मत्री जी से कि ठीक है, मैं ग्रमेरिका जा रहा हूं ग्रौर एक प्जीपति श्री बिरला है जो स्पेशल ग्रंक निकलवाता है 'न्यू यार्क टाइम्स' में ग्रौर ऐडवरटाइजमेंट के अनुसार उसका रेट देना है चार लाख रुपया . . .

شرى اے - ايم - طارق : يه بالكل غلط هے - سر - أيك سيكلة -

† [श्रो ए० एम० तारिक : यह बिल्कुल गलत है। सर, एक सेकिन्ड। 1

श्री राजन रायण: तो मैं यह कहना चाहता हूं कि क्या यह करप्शन के ग्रन्दर आयेगा या नहीं । मै दावे के साथ कहता हूं कि तारिक साहब जैसे न मालूम कितने भ्रायेगे ग्रौर मैसाबित कर दूगा । चेयर को कह दीजिए कि हमारे मामले को प्रिविलेज

मे भेजे । स्राई हैव गाट प्रुफ कि प्रधान मती, श्रीमती इन्दिरा नेहरू गाधी जब गई थी तो बिड़ला की तरफ से 'न्यूयार्क टाइम्स' मे स्पेशल पूरक ग्रंक निकला था चार पेज का। यह करप्शन है या नही ?

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंव) : ग्राप बिल के बाहर जा रहे है।

شری اے - ایم - طارق : مستر وائس چيرمين - مستر راج نرائن جس کی طرف آشارہ کر رہے میں اس کا واقعہ یوں ہے کہ جب شری لال بهادر شاستری صاحب اسیکه جا رھے تھے اس سے پہلے میں ایک واقعہ كا عيلى گوالا هول كه اس زمانه مين دد نهو یارک تائمو ۱۰ میل سعودی عرب پر ایک سپلیمنت نکلا نها اور آن کے پاس میں وہ سیلیملت لے کو کیا تھا - شاستری جی وهاں جانا چاهتے تھے اور وہاں ایک سپلیمنت چهپوانا چاهتے تھے - اندرا جی کے بارے میں لیکن یه کہنا بالکل درست نہیں ہے کہ مسر گاندھی کا اس سے تعلق ہے - مسؤ گاندھی تب پرائم منستر بهی نهین تهین - پهر جس وقت شاستری جی کا دیهانت هوا اس وقت ولا سپلیملت ده نیو يارك قائمز ٠٠ مين چهپ كو تيار تها اور اس سیلیملت کو دس یلدره در رکنا پوا جو وهان اي**ڌي**ڌ گيا تها دد هلدوستان قائمز وو کا اس کو تنکیر و تانیث مین دد هی ۴۰ کا دد شی ۹۰ كرنا يو گيا كيونكه وهان كدي جكه

^{†[]} Hindi transliteration.

[شری اے - ایم - طارق] ده هي - هي ٠٠ ميدشيدت تها اور تصویرین بهی واپس کرنا پویی - لهذا واتعات کی پوری چهان بیس کرنا اس ھاؤس کے مہروں کے لئے بہت ضروری هے لیکن اگر هر ایک بات کو هم کوپشن کهین تو اس سے همارے ملک کا وقار کم هونا هے - مسلم وائس چهرمهن اکر چاهیی تو مین ان کے سامذے یا کسی کے سامذے ان واقعات کی تائهد کو سکتا ه اگر ایسا کرنا ضروری هو - مستر راج نرائن همارے درست هیں اور اس ایوان کے ذی عزت سمبر هس ان کو چاهیئے که جو واقعات هوں ان کو صعدیم کہیں اور اگر سارا صرف یه کام هو که هم گند چهانین تو نه ولا **این**ی خدمت کر رہے هيں نه قوم کی در رھے ھیں اور نہ کسی کی کر رھے هیں ہه میرو ان سے درخواست هے -

†।प्रो ए० एम० तारिक . मिस्टर वाइस चेयरमेन मिस्टर राजनारायण जिसकी तरफ इशारा कर रहे है उसका वाक्या यु है कि जब श्री लाल वहाद्र शास्त्री साहब ग्रमेरिका जा रहे थे उससे पहले मैं एक वाक्या का ऐन गवाह ह कि उस जमाने में 'न्य्यार्क टाइम्ज' में सऊदी अरब पर एक मप्लीमेट निकला था ग्रीर उनके पास म वह मप्लीमेट गया था। शास्त्री जी वहां जाना चाहते थे ग्रौर वहां एक सप्लीमेट छपवाना चाहते थे। इन्दिरा जी के बारे में लेकिन यह कहना विल्कुल दुरुस्त नहीं है कि मिसेज गाधी का इससे ताल्लुक है। मिसेज गाधी तब प्राइम मिनिस्टर भी नही थी। फिर जिस वक्त शास्त्री जी का देहान्त हुन्ना उस वक्त वह 'न्ययार्क टाइम्ज़' मे कर तैयार था श्रौर इस सप्लीमेट को दस-पन्द्रह दिन रुकना पडा । ग्रौर वहा एडीटर गया था 'हिन्द्स्तान टाइम्ज' का उसको ततकीद व तानीस "ही" का "शी" करना पड गया क्योंकि वहा कई जगह 'ही' ही मैनशन्ड था ग्रौर तस्वीरे भी वापस करना पड़ी। लिहाजा वाक्यात की पूरी तरह छानबीन करना इस हाउस के मेम्बरों के लिए बहुत जरूरी है लेकिन अगर हर एक बात को हम करप्शन कहे तो इससे हमारे मुल्क का वकार कम होता है। मिस्टर वाइस चेयरमेन ग्रगर चाहे तो मै उनके सामने या किसी के सामने इन वाक्यात की ताईद कर सकता हु । श्रगर ऐसा करना जरूरी ही । मिस्टर राजनारायण हमारे दोस्त है श्रौर इस ऐवान के जी इज्जत मेम्बर है। उनको चाहिए कि जो वाक्यात हो उनको सही कहे श्रौर श्रगर हमारा सिर्फ यह काम हो कि हम गन्द छाने तो न वह अपनी खिदमत कर रहे है न कौम की कर रहे है श्रौर न किसी की कर रहे है। यह मेरी उनसे दरख्वास्त 計り

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंव): दो मिनट मे खत्म कर दीजिये।

श्री राज नारायण : श्रीमन्, देखिये हमारा यह समय न काटा जाय।

SHRI RAJINDER PRATAP SINHA: Sir . .

श्री राजनारायण तो फिर क्या मैं ईल्ड करूं बैठ जाऊं ?

श्री राजेन्द्र प्रसाद सिंह : हां, बैठ जाइये।

श्री राजनारायण : श्रच्छा, मैं बैठ जाता हूं, लेकिन मेरा यह समय न काटा जाय।

^{†[]} Hindi Transliteration.

SHRI RAJENDRA PRATAP SINHA: About this matter I would like to point out that whenever the high dignitaries of other countries visited our country, whether it was Mr. Kosygin that had come or Mr. Bulganin that had come or Mr. Khruschev that had come or Mr. Eisenhower or the Queen who had come, or any dignitary of any other country, each time there was always a supple-This is a very good time for propaganda of that country's point of view in a visiting country. the usual practice of all Whenever a countries. dignitary visits those countries, they take the opportunity to bring out a special number of the important There is nothing wrong in it and that 1s done everywhere in every coun-

SHRI I. K. GUJRAL: Nothing personal in it.

SHRI RAJENDRA PRATAP Nothing personal. That is SINHA: done here also whenever there a visiting dignitary, whether from the Communist world or from the non-Communist world. I do not know what wrong India has done or our Government has done if such a publicity was done at the time of the visit of President or the Prime Minister. a matter of fact if it was not done, I would have charged the Government of not having utilised the occasion for doing publicity for our country in the particular country visited. Whenever Pandit Jawaharlal Nehru visited the Soviet Union or America, a special, not only an edition of the paper, was brought out and special booklets were brought out which have presented to us, to both the Governments of India and other countries. This is the usual practice. I do not know what is wrong about it.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Wind up your speech now in two minutes. You have taken 20 minutes.

श्री राजनारायण : यानी 20 मिनट हम ही ने लिया है । मेरा निवेदन है यह कि मैं ग्रपने मित्र तारिक साहब का बहुत हो शुक्रिया ग्रदा करता हूं कि उन्होंने जिस को ग्रपने ढग से सही जाना उसको यहा रखा । उनकी बात का ग्रगर सही तरीके से विश्लेषण किया जाय . . . What is going on?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You are not in the Chair. You are t_0 speak.

श्री राजनारायण : श्रीमन् मेरे बोलने में श्रगर किसी की हरकत बाधक हो तो उसको रोकने के लिए मैं जरूर कहुगा।

उपसभाष्यक्ष (श्री महाबोर प्रसाद भागव) : नहीं । ग्राप मुझ से कहिये ।

श्री राजनारायण : नहीं, तो स्राप रोक दीजिये । स्र स्वरस्रली ख़ान साहब भी तो बैठते हैं ।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You can address the Chair.

श्री राजनारायण : तो तारिक साहब ने क्या सफाई के साथ कह दिया कि राजनारायण तुम केवल इन्दिरा जी के लिये क्यों कहते हो, लाल बहाद्र जी ने भी वह हरकत की थी भ्रौर उनका कहना है कि म्रगर इन्दिरा जी करप्ट हैं तो लाल बहादूर जी भी करप्ट थे। (interruption) मैं यह शाबाश । नही कह रहा हूं, श्री तारिक साहब ने यह कहा है। ग्रगर मुझे खुशी है कि तारिक़ साहब ने जो ग्रपनी सफाई दी हमें उसमें इस बात को उन्होंने कबुल लिया कि लालबहादुर जी के लिये जहां "ही" लगा था, जब प्रधान मंत्री होकर इदिरा जी गई तो उसको "शी" बनाया गया। यानी प्रधान मंत्री की तारीफ़ में बिड़ला बन्ध् स्रों की स्रोर से पूरा स्रंक 'न्यूयार्क टाइम्ज्र' मे निकला जिस पर चार लाख रुपया खर्च हुम्रा ।

شری اے - ایم - طارق : آپ نے هماری بات سمجھی بہدن ہے -

ृं[श्री ए० एन० तारिकः स्रापने हमारी बात समझी नहीं है ।

श्री राजनारायण : दे विने, यह फिर हमको नहीं बोलने दे रहे है।

شدی اے - ایم - طارق : ابھی یہاں آئے تھے زکوسلاواکیہ پریذپذت اور منسٹر اور وائس چیرمین صاحب آپ نے خود دیکھا تھا کہ جتلی کنسرن ان کے یہاں ھیں ، آفیشیل یا نان آفیشل، انہوں نے دداندین ایکسپریس، اور دد آنائمس آف انڈیا ، میں سیلیمات نکالا تھا

'We welcome the President of Czechoslovakia on behalf of these concerns'.

جن کے پاس ایجاسی ہے - اسی طرح سے اگر ہولا جی امریکہ میں کوئی کاروبار کرتے میں یا امریکہ میں ان کا کوئی اثر و رسوخ ہے تو انہوں نے یہ دونیو یارک تائمؤ ،، میں چھپوایا - اگر خدا نخواستہ آپ بھی پرائم ملسڈر مو کئے تو آپ کے لئے بھی کوئی نه کوئی نه کوئی پریکے تو کیا هم خود آپ کی خدمت دریلگے اور آپ کی صد -

†[श्री ए० एम० तारिक: ग्रभी यहां श्राए थे । चेकोस्ते बाकिया के प्रेसीडेट ग्रौर मिनिस्टर ग्रौर वाइस चेयरमेन साहब, ग्रापने खद देखा था कि जितने कन्सर्न सनके यहां है— ग्राफिशियल या नान-ग्राफि- शियल--- उन्होंने 'इन्डियन एक्सप्रेस' श्रौर 'टाइम्स श्राफ इण्डिया' मे सप्लीमेट निकाला था। 'We welcome the President of Cze-

choslovakia on behalf of these concerns.'

जिनके पास एजेन्सी है। इसी तरह में अगर बिडला जी अमेरिका में कोई कारो-बार करते हैं या अमेरिका में उनका कोई अमर व रमूख है तो उन्होंने यह 'न्यूयार्क टाइम्स' में छपवाया। अगर खुदा-न-ख्वास्ता आप भी प्राइम मिनिस्टर हो गए तो अपके लिए भी कोई न कोई पूजीपति तो क्या हम खुद ही आपकी खिदमत करेंगे और आपकी मुरम्मत करेंगे आप घबराइये मत।

श्री राजनारायण श्रीर फिर जितनी सफाई की उतनी ही हमारा मामला साफ हो गया। मैं वही कह रहा हूं कि बिडला साहब ने चार लाख रुपया 'न्यूयार्क टाइम्स' मे पूरक प्रंक के निकलवाने में खर्च किया ग्रीर वह विज्ञापन के रेट से मारा पैमा दिया गया है। उसमे लिखा है बिढ़ ना की ग्रीर से।

एक मानतीय सदस्य । छ लाख ।

श्री राजनारायण म् ग्लाप ने बढा दिया तो ठीक है। लेकिन क्या यह करण्यन है या नहीं। तारिक साहब हमारी बात की ताईद कर रहे हैं तो यह जानते हुये प्रधान मंत्री इतनी इगनोरेट हो जायं कि इस सदन मे यह कहने की हिम्मत रखे कि राजनारायण जो कहता है वह रेकलेस है ग्रतद्व्य है, रेक्नै । प्रमृत्य नहीं, ग्रब तारिक साहब ने यह सिद्ध कर दिया है कि राजनारायण की जो बात थी वह सही थी ग्लीर प्रधान मंत्री हा जो कुछ जबाब दिया हमारे बारे में वह गलत था। तो क्यों न विशेषाधिकार की प्रमृत्वना का प्रशन उठाया जाय ग्लीर मामले की छानबीन हो।

^{† |} Hindi transliteration.

[22 JUNE 1967]

स्रागे मैं यह कहना चाहता हूं कि उत्तर प्रदेश ही हालत आप जानते हैं कि कितने दिनों तक वहां श्री मुजफ्फर हसन लटका रहे गया ग्रौर कितने दिनों तक मंत्रियों मामले के रह गये । तो मेरा कहना है कि क्या यह विधेयक कहीं मंत्रियों के भ्रष्टाचार की पकड करता है। ग्रगर यह मंत्रियों के भ्रष्टाचार की पकड़ नहीं करता है तो यह है क्या ? मै चाहता हूं कि मंत्री जी कोई ऐसा विधेयक नायें जिसमें 1947 के बाद से मंतियों के पुरे हिसाब किताब की जांच हो।

एक माननीय सदस्य : मेठों की भी जांच हो ।

श्री राजनारायण : हां, इन्दिरा सेठ, बिडला सेठ. राजनै तेक पार्टियो के नेता सेठ, इन सब सेठों को लेलो ग्रौर सब सेठों के मारे हिसाव-किताब की जांच की जाय ग्रौर जायज तरीके से जितनी कमाई हो सकती है, ग्रगर उससे ग्रतिरिक्त कमाई हो तो सारी म्रतिरिक्त कमाई ले करके सार्वजनिक धन बनाया जाय । तो ऐसा विधेयक बनाया जाय कि जिन लोगों ने ज्यादा कमाई की है, जायज तरीके से जितनी कमाई हो सकती है, उससे ग्रतिरिक्त की है, उन लोगों को किसी सार्वजनिक पद पर न रखा जाय, मंत्रिपद पर न रखा जाय श्रौर किसी नेता के पद पर न रखा जाय ग्रौर ग्रौर यह तमाम पार्टियों के लिये बना दिया जाय ; मुझे इसमें गर्व होगा, मुझे यह स्वीकार होगा। (Time bell rings.)

बार-बार घंटी बज रही है और यह समझा जा रहा है कि मैं ही ज्यादा समय ले रहा हूं। यह जानते हुए भी कि मैं सब से कम समय लेता हूं, मैं बैठने के लिये तैयार हूं पुनः यह कहते हुए कि छोटे घर मंत्री जी ग्रच्छे तरीके से एक विधेयक यहां पर लायें जिस विधेयक के जिरये हर प्रकार का अध्याचार रोका जा सके।

इसी के साथ-साथ, श्रीमन्, मै ग्राज नन्दा जी की याद करना चाहता हूं। नन्दा जी, जब साध समाज के चेयरमैन थे तो नन्दा जी ने बार-बार कहा था---ग्रनेक बार मेरा उनका पत्र व्यवहार भी हुम्रा था-- कि चाहे कोई बिना नाम के भी हमारे पास भ्रष्टाचार के मामले भेज देगा तो भी मैं उसकी जांच कराऊंग(। मैं जानना चाहता हं कि क्या इस विधेयक में कोई ऐसा भी प्रोवीजन है कि बिना नाम के भी किसी तरह के भ्रष्टाचार के मामले को मंत्री या किसी उच्वाधिकारी के पास भेजा जाये जो उनके तह में काम करने वाले के विरूद्ध हों तो क्या उसकी इन्क्वायरी होगी. क्या उसकी इन्क्वायरी के लिए कोई व्यवस्था है ऐसे भ्रष्टचारियों को पकड़ने का कोई रास्ता है ? नही है इसलिए पुनः मैं इस विधेयक को वापस लेने का अन्रोध करता हं। इस समय समय नही रह गया है क्योंकि माननीय गुजराल साहब हम लोगों को मौका देने के लिए तैयार नहीं हैं कि हम बाकायदा विधेयक को पढ़ें। कानून की नजर में इस विधेयक पर चर्चा नहीं होनी चाहिए थी। मेरा प्रश्न है कि क्या यह भ्रष्टाचार है या नहीं कि बिजनेस एडवाइजरी कमेटी एक प्रोग्राम बनाए ग्रौर उस प्रोग्राम को सरकारी पार्टी ग्रपने सुभीते के लिए बदल दे ?

उपसभःध्यक्ष (श्री महार्वःर प्रसाद भागव) : हाउस ने बदला है । ग्राप बार-बार गलत बात कह रहे हैं ।

श्री राजनारायण : श्रीमन् इसी सदन में मैंने कहा था कि मैं कल नहीं रह रहां हूं ।

उपसभाष्यक्ष (श्रो जहाबीर प्रसत्द भागंब) : ग्राप नहीं रहेंगे तो क्या सदन का काम बन्द हो जायगा ?

श्री राजनारायण : परसों मे विदेश नीजि की चर्चा जे भाग लेने के लिए जाकर भी स्राता, यह मैंने सदन में सुबह कह दिया था। एकाएक मंत्री जी स्राकर कह देते हैं कि श्चिरिजनाः ण

कल ले लिया ज प्रगा विदेश नीति की चर्चा को ग्रौर परसो प्रला जायगा जो कल होने वाला था। क्या पह भ्रष्टाचार है या नही। मेरी समझ मे यह शुद्धत भ्रष्टाचार है। यह जानते हुए कि में नहीं पहुगा—श्रब हमको भ्रपना प्रोग्राम बदलना पड़ेगा, प्रोग्राम बदल कर यहा रहना पड़ेगा।

SHRI RAJENDRA PRATAP SINHA: He is bringing in personal affairs and wasting the time of the House.

SHRI RAJNARAIN: Not personal affairs but parliamentary affairs.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); I won't allow you any further. Nothing more shall go on record. Mr. Niren Ghosh.

(Shri Rajnarain continued speaking)

SHRI NIREN GHOSH (West Bengal): Mr. Vice-Chairman, Sir. the question has been raised; is corruption? I would give an answer to: What is corruption? Corruption is the course of the Birla empire from Rs. 2 lakhs to Rs. 300 crores. This is corruption; this is the definition of corruption. You wanted to know what is corruption. Now, Mr. Vice-Chairis corruption. man, Sir, il would be interesting to know the corrupt practices followed by the Birlas, how one of their brothere paid court to the British, another to Hindu Mahasabha, another to Pandit Madan Mohan Malaviya still another, Mr. G. D. Birla himself, to Mahatma Gandhi.

SHRI I. K GUJRAL: Who was the forest contractor with the Left CPI? Who was he?

SHRI NIREN GHOSH: I won't answer you I won't be detracted. I will answer you later on. (Interruptions). This is how he wants to have all those political contracts. Let us remember that Mahatma Gandhi's

candidate, Shri Prakasa, was defeated by Mr. G D. Birla with the help of Pandit Madan Mohan Malaviya, and Mahatma Gandhi said, "My candidate has been defeated under the crushing weight of gold." This is corruption. Then, after Pandit Madan Mohan Malaviya became less and less popular and was more and more on the way out, he gathered himself round Gandhiji and tried through him to influence and to get all sorts of benefits for them. This is corruption, He addressed himself to Sardar Vallabhbhal Patel also. He gained many influences, many advantages and empire began to expand. And after that Pandit Jawaharlal Nehru was a bit cold towards him. These Birlas have employed various means in order to get round Pandit Jawaharlal Nehru and to get into his favours Then they took to that strong clan of U.P., the Pant family. And may T say that the very admission by Shri statement K. Pant—whatever the has made On he of Parliament-revealed that he used to serve there. Now if a young man gets a salary out of all proportion to his technical knowledge and capacity, and if the Birlas admit that another 126 such young men belonging different Ministers or being close relatives of high officials they employed. .

SHRI RAJENDRA PRATAP SINHA: I would like to say that the hon. Member is not giving the latest move of the Birlas in Kerala.

SHRI I. K. GUJRAL: Why does he not talk about it? We would also like to hear about his latest 'love' of Mr. Birla.

SHRI BHUPESH GUPTA: He was a Member of Parliament, and as a director, without attending the meetings of the board of directors, he used to be paid by the Birlas.

SHRI NIREN GHOSH: I won't be detracted by that question. I have

answered long ago here. It may be for another day, I am not going to lose my time

SHRI AKBAR ALI KHAN Finish Thank you

SHRI NIREN GHOSH Then, Sir, aide by side with the admission by Shri Pant on the floor of Parliament, is also Birla's admission before the Das Commission that be employed 126 other such young men at a fantastic connected different Ministers or belonged high families This is corruption pure and simple And is it not morally proved? That he resigned after getting into the Cabinet is not the question, but morally it is proved that he got special favours from the Birlas and, Mr Vice,-Chairman, Sir, ou know that these obligations are repaid when Shri Pant gets into the Cabinet, whether he likes it or not, because he got undue favours from the Birlas while serving under them, lie is bound to repay them it not corruption? If it is not legally proved, it has been morally proved by the very statement made by Shri K C Pant on the floor of Parliament

And as regards Shri Satya Narayan Ginha, I would say that he was assomated with two trusts Are these trusts associated with the Birla candal where they indulged in malpractices and took to subterfuges. where they evaded paying tax that? If that be so then, naturally, Shri Satya Narayan Sinha comes into the picture as being associated with 'hose trus's and their malpractices Also whenever he goes to Jaipur Stare, he always stays ın Bırla's It is a fact that he is under ouse the special favours of the Birlas and he is the special man of Birlas That he is such a man whether it can be lega'ly proved or not, whether the document is there or not, the very fact that Shri Pant has made admission and these trusts are volved in this Birla scandal proves that Shri Satya Narayan Sinha is also involved in the Birla Scandal and is

their man in the Cabinet Is it not corruption, Sir? And I would like to say that in spite of the letter that Shri Arjun Arora has written to the Prime Minister, she says that she is satisfied with the judgment of her Cabinet colleagues and that thing is in order. It may be right for her, but it is not right for Parliament or the people of the country They would never believe that, that that judgment is correct. They are under a cloud Those Ministers are under They cannot be acquitted of a cloud the suspicion by this one-sided judgment by certain Cabinet colleagues It cannot be treated in that simple I would suggest Why not let made by Shri the charges Arora and written down in his notes or letters be sent to the Attorney-General of India, and his opinion obtained? Why is not this procedure followed I want to know If this is not who would believe Shrimati done Indira Gandhi's statement order just to pull out her party out of a delicate position of discomfiture? This is the interpretation This is the interpretation that will be put by the people on these affairs So I challenge the Government to send these documents and charges to the Attorney-General of India for his opinion and let us get a verdict from him Otherwise, nobody will believe that K C Pant and Mr Sinha are not Birla's men This is morally proved also Let the detailed documents be gone into by the Attorney-General of India The allegations have been made I do not know if they are true or not It is for the Government to say that That the son of the Finance Minister got Rs 180 lakhs is one of the allegations It is for them to say if that is true or not If it is, them is it not corruption? What else is it? I would say it is corruption That is how corruption is ruling in the country That is how you see corruption in high places

Mr Vice-Chairman, I would like to give another instance There was a committee called the Khadilkar Com-

[Shri Niren Ghosh.]

mittee set up to go into the affairs of the steel concerns and the various steel organisations. That committee came across a C.B.I. report about the concern of Aminchand Pyarelal and the whole gamut of connections is referred to and written out there in that report. But that report has been suppressed by the Government. Are they fighting corruption or they encouraging corruption by suppressing that report of the CBI? Because that report involves many persons in high places, therefore it suppressed. I would like these charges to be made public on the floor of the House. I raised this matter on several occasions, but no clear-cut reply was given. Now they say that this case will be gone into. But who will believe them? The CBI report giving all the details of this case, they did not disclose. As I said, perhaps persons in high very many and some Ministers even were volved and therefore this report has been suppressed. It has not seen the light of day. That is how the Government is prevaricating on this issue. Is this the way they are going to fight corruption?

While on this point, I would like to bring to your notice another thing. As far as the declaration of the assets of Ministers is concerned, the Prime Minister has informed us on the floor of the House that the Ministers, her colleagues, have declared their assets. But we wanted to know what are the assets that they have declared. want it on the floor of the House, Let it be the property of Parliament. But this was not done. I say that publicly Ministers should declare their assets, say every five years. Once during a specified interval of time this should be gone into publicly to see whether there is anyone in the Cabinet or any Minister who has utilised his position to increase his assets.

SHRI LOKANATH MISRA: But much of the invisible assets are in the names of their relations.

SHRI NIREN GHOSH: I know. That is how corruption has become a way of life. From the British they took it up and they have now nourished it and it has become what it is now. There are such invisible assets, we know. If there is a public enquiry, many of these invisible assets will also be found out. People will be prepared to come forward and give evidence if it is taken in confidence and if they are assured that no measures will be taken against them for giving this evidence about the invisible assets and other things. There is no provision in this Bill for this also. So I think that this Bill has brought forward in a cavalierly fashion, as if to show that Government is keen on fighting corruption. It is not so. It is just a hoax. Unless proper measures are taken to check corruption of high levels, you cannot check corruption in society.

And then we are told that our people have become immoral and so what can be done? That is the argument that is being trotted out to wash their sins. I do not say that everybody is a sinner. But are many sinners in high places. Take this question of contribution to political party funds. There was a meeting of industrialists called together by Mr. S. K. Patil and Mr. Atulya Ghosh in Bombay before the General Elections, to collect funds. Then the electorate said, let us have a list of the candidates and then we will help them individually. they did help them individually. They got their lobby. Is it corruption or not? Unless these things are brought out, there can be no fight against corruption. So I say again that this Bill has been brought forward in a cavalierly fashion and unless these things are dealt with there can be no end to corruption and nobody would believe that there is any intention of taking action against corruption, and say we are getting nowhere by this measure.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Arjun Arora.

SHRI ARJUN ARORA (Uttar Pradesh): I would like to speak tomorrow, Sir.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): N_0 tomorrow. The Minister.

AN HON. MEMBER: Mr. Arora can give us his personal views.

SHRI VIDYA CHARAN SHUKLA: Sir, I am glad to note here that of all the hon. Members who took part in this debate, none has opposed the Bill which is before the House. I am, however, sorry that some of them have taken this opportunity to indulge in political propaganda and to say many general things about corruption. I would say that such general talk on corruption . . .

SHRI BHUPESH GUPTA: This is not fair. Sir, we are accused of indulging in political propaganda.

SHRI VIDYA CHARAN SHUKLA: That is my opinion and I have expressed it. I am not yielding. I very limited time.

SHRI BHUPESH GUPTA: It is a point of order on which I am rising.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You have had your say. Let him have his now.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, you should protect us. We are accused of indulging in political propaganda.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He has the right to express his opinion.

SHRI BHUPESH GUPTA: We have also the right to oppose it and we have the right to invite your attention to it, Sir. He said we have not produced anything concrete, or that we had been indulging in general talk and in political propaganda. we wanted to lay on the Table of the House concrete cases, concrete charges, you did not allow it. And now we are accused of indulging in general talk and political propaganda.

SHRI VIDYA CHARAN SHUKLA: The hon, Member can take other opportunities for this. I have very little time and this is not the occasion for it. It has nothing to do with this Bill. This general talk on corruption causes much more harm than good. It does not do any good to anybody. I would request Members and say that they should be very careful about these things. Again I would like to say that whenever we had got tangible facts about anybody. political any person officer, We straightway action. As Mr. Gupta himself said, in the last five years five Chief Ministers were toppled. They belonged to our Party. It is not a joke. It really proves our bona fides that we take these things seriously and whenever there was any chance or occasion to take any action against anybody who had indulged in malpractices, that action was taken. But if general charges are levelled and general remarks are made for political benefit otherwise then they are not relevant and nothing can be done about these things.

Several questions were asked and I might take some time to answer those questions and to give certain clarifications. The hon. Member 1 Lokanath Misra asked about the recommendations of $_{
m the}$ Santhanam Committee. Sir, the Santhanam Committee made 137 recommendations and except eight, we have accepted all the recommendations of that committee. Eight recommendations are under the consideration of the Government. It is not that we are not attaching seriousness to these recommendations. In fact, in pursuance of this committee's recommendations a number of legislative measures have been undertaken and as soon as we take decisions on the other recommendations also, we will come forward with others and take consequential action on them also. So there need not be any apprehension in the mind of the [Shri Vidya Charan Shukla.] hon Member that we are not taking action on the Report of the Santhanam Committee.

Shri Lokanath Misra raised another very good point and that is about the coverage of this definition of "public servant and asked whether the employees of the public sector undertakings are included. In some public sector undertakings there may be some officers, chairman, secretary or others,...

SHRI LOKANATH MISRA: I said of autonomous bodies

SHRI VIDYA CHARAN SHUKLA:
. . . who do not take any salary whatsoever from these public sector organisations. I would like to point out that under section 21 of the I.P.C., a person who is in service or pay of a corporation established by or under a Central or State Act is a public servant. So these persons come under the category of public servants as the term is used in this Bill. So I would say that even these people come under the purview of this Bill.

As far as the question of Ministers is concerned, I have tried to explain the position even in the beginning and said that they are also covered by the provisions of this Bill. The reason why such a thing is not included in the amending Bill is that amending Bill is not making any taxtual change in the original Act. So no such definition is called for here. The present position is that the Supreme Court judgement has declared that the term "public servant" cludes Ministers. And that is the legal position today. If this legal position is changed either by a subsequent judgment of the Supreme Court or in any other way, I have already assured the House that the Government will definitely consider the question of bringing forward a suitable legislation to clarify the position. There will be no hesitation on our part to do whatever we say here.

But, as I said, the present legal position is this that in this Bill Ministers are included in the definition of "public servants" and that is why it has not been considered necessary either to amend the original Act or to take any further action until it becomes necessary. When it becomes necessary, we shall certainly consider taking necessary action in the matter.

Sir, some reference was made by one hon. Member about the retired Government servants. It was said that as a matter of course, high Government servants when they retire find employment in one commercial undertaking or other. I want to inform the House that the Government has laid down very rigorous tests in this matter. If any public after retirement applies for permission to take up a job with any commercial concern, we thoroughly scrutinise his application. According to the rules, he cannot take up employment within two years of his retirement with any concern with which he might have had direct or indirect dealings. There are also a few other criteria that we have laid down and these criteria are rigorously implemented. And I can assure the House that no permission has been given to any officer whose application has violated any of the criteria laid down by the Government. If it is found that a Government servant has had no dealing during his official career with the proposed employer, then permission is given; otherwise permission is denied and this would prove that we are very careful as far as this point is concerned.

Some reference was made about the institutional arrangements to see that complaints regarding corruption are properly looked into. The House is aware that the recommendation of the Administrative Reforms Commission, where they have recommended the appointment of Lok Pal and Lok Ayukt has been accepted by us in principle.

SHRI BHUPESH GUPTA: I think you would not make Mr. Biju Patnaik the Chairman of the Lok Ayukts.

SHRI VIDYA CHARAN SHUKLA: At least we would not do it. I do not know if your Government in Orissa would consider that.

Sir, we have referred this matter to the various State Governments and after we get their views about it we shall bring forward a suitable legislation before the House and we shall try to see that these institutional arrangements are made as quickly as possible.

Sir, Kumari Shanta Vasisht made certain general allegations about some personal staff of Ministers being involved here and there. I am very sorry that she chose to make such remarks here. As I said such general observations do not help anybody. They are very injurious; they help nobody and they help no cause. I would request her that if she has any knowledge of any such matter, she can bring it to our notice and we shall take appropriate action on those things.

Shri Rajnarain during his long speech made one point which, I think, I should reply and that was about anonymous complaints. As a matter of rule, we do not encourage anonymous complaints. We do not want to entertain complaints by those people who have no courage to indicate their names and addresses when they make complaints against other people. But in appropriate cases, when we find by the nature of the complaints that there is a possibility of finding out something or we find that it is likely to give some useful clue, then we do take action on things.

Sir, these are the only points which I thought should be replied o and I would now request the House to pass this Bill.

908 RS-10.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill further to amend the anti-corruption laws, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA: Sir, I move:

"That the Bill be passed."

The question was proposed.

SHRI BHUPESH GUPTA: Sir, now the Bill is going to be passed. As you know we have not opposed this Bill.

SHRI I. K GUJRAL: It is time now.

SHRI BHUPESH GUPTA: It is better to sit a little late and go into corruption.

Now, we have supported this measure. We have not been opposed to it but I regret that the hon. Minister took whatever we said as propaganda. I think it is an old, old story. When ever we have brought before this House initially certain charges or made certain allegations relating to corruption we have at once called propagandists but the remains that all these Ministerial cases of corruption were before Parliament or the Assemblies by the Opposition initially and the of the records of Parliament and State Legislatures would show that the Congress Party, the party

[Shri Bhupesh Gupta.]

power, opposed them. It is a well known fact that we took six to seven years to get the Kairon case referred to a Commission of Inquiry, I remem-Vice-Chairman—perhaps you also remember—that when we initially raised this matter in House we used to be shouted down; we used to be attacked by massive opposition from the other Therefore I hope that the hon. Minister will not take credit for what we have done. The fact is, we have forced them to do so.

In this connection, before I sit down, I should like to make one or two observations by way of suggestions because the Bill is now going to be passed and implemented. First of all, the Santhanam Committee recommendations by themselves are not enough. I think the matter should be discussed again among the Opposition parties and the ruling party in the various States and at the Centre. We should seek the opinion of the other people and come to certain conclusions because it does appear that the recommendations had missed some of the things which need special attention. This is the first suggestion I would make

Secondly, I think it is very, very essential that all the Ministers in all the States make public statements of their assets, theirs and their relatives', and lay them on the Table of the House. I am not saying that the Congress Ministers should only do so although the assets in their case will be much greater, but others also should do so. I think there should be a broad agreement among parties in power that their Ministers should lay on the Table of the House a complete account of all the assets held by them, their wives, friends and close relatives.

SHRI I. K. GUJRAL: Friends also?

SHRI BHUPESH GUPTA: should be done. I think the Union Government should start it here and now. Declaring their assets to Mr. Ajoy Mukherjee or Mr. Namboodiripad or the Ministers here submitting their list of assets to the Minister here will not do, because that wil_ not induce confidence. Corgressmen will have doubts in our case and we will have doubts in their case. Therefore let there be a uniform rule and that rule is, we lay our cards on the table; all of us, no matter which party is in power where. That should be done.

In this connection I would also like to make another suggestion. I think those people who have been closely connected with big business for the time being at least, till we are out of the woods in this matter, should not be included in any Council Ministers. That convention we can create. They may be perfectly honest men as far as their business and other things are concerned but somehow or other, Mr. Vice-Chairman, big business is under great suspicion. Dark clouds of suspicion hang over them and I think those who have closely connected with such big business should themselves see that they do not get into the Council of Ministers and those who form the Ministries should also make it a point to see that they are not included. Now 1 know that even in the non-Congress Governments there are such people. I am not unconscious of that fact but let us create such a convention. It, of course, means a self-denying ordinance on the part of some of the parties, even on the part of individua s. I would appeal to this House and through this House to the people outside also. Why cannot we adopt such a self-denying ordinance order to exclude people who have been closely connected with big business from entering the Council Ministers? There are other people in every party who should be taken into the Council of Ministers.

Another suggestion I would like to make is whenever a charge against a Minister is brought by a supposed to be responsible whether he be a Member of Parliament or of a State Legislature, or some eminent man in public life or by a group of men, it should be subjected to a thorough enquiry by a body which commands the confidence of the public. If, for example, the charge of corruption against me is brought by the Congress, that should be investigated, not by the members Communist Party, but by the members or representatives of all parties. Therefore, in such cases when we bring forward charges against Congress Ministers or individuals, especially Ministers, it should be the duty of the Prime Minister to take counsel with the Opposition and constitute a special body consisting of all who should go through the papers and come to a conclusion whether there is a prima facie case for reference to certain other legal or other bodies for final disposal. That is how it You will agree should be treated. that we are passing through a situation when mutual confidence is at a heavy discount for whatever reason it may be. I am not saying that one party is at an advantageous position and another is at a disadvantageous position. I am saying, make it uniform rule and why should we be afraid of it? If I were a Minister I should certainly say, not only Members of Parliament, but let the whole world put me under public scrutiny Watch every moveall the time. ment of mine, excepting certain very intimate movements in private life, if I have any.

SHRI I. K. GUJRAL: Thank you.

SHRI BHUPESH GUPTA: Otherwise, all movements of my life may be subjected to public scrutiny. Why should it not be done? We must infuse confidence among those who fight against corruption. We should reorient the nation's outlook. We should rouse them with the spirit of 'Jehad' against corruption, not by

precept, but by healthy and creative examples and those examples must always be set at the highest level. Therefore, I say, let there be a discussion. Let the Prime Minister of the country call all the Chief Ministers and other party leaders and discuss as to what code of conduct we should evolve in this connection to tackle this problem. Otherwise, there will be mutual suspicion. There will be misunderstanding and what is more, corruption will not be checked.

As far as the officials are concerned, I should like to make a suggestion. I am not one of those who accuse the entire officialdom. I know there are many good persons. them be rewarded. I am talking from a positive angle. No matter whether they are in the South Block or North Block or in the Sachivalayas in the States or they are districts or they are District Magistrates or Development Officers in some other places, find out those who are honest, who have got drive and initiative and whose integrity is beyond question. Promote Reward them. List them in Presidential Awards and so on. Give them honours and other things. Let them feel that the entire nation is watching their activity and they can expect reward and such acknowledgement. It may not be material reward, but certainly it will be national sanction and national inspiration given to them for good This should be done. Therefore. am not for witch-hunting. But there are corrupt officials also, people who are shady in their treatment and so connections with on, people whose big business are known. First of all, my suggestion is, let the Ministry and other people take into confidence also. Draw up a list of such officers whose bona fides are in question. Remove them from high places. Transfer them to other positions for the time being. I am not asking for their suspension and so

[Shri Bhupesh Gupta.]

then replace them by people about whose integrity you have no doubt. This much you can do. Well, that will give a stimulus to fight against corruption. I think that can be easily done. Now, I can speak from the experience of the five or six Governments that are being run. Now, I have a little experience of it and it is very important. Much of the fight against corruption cannot proceed unless at the official level we put the right levers in the right place. Some of the officers need to be transferred, need to be removed from certain positions, while others need to be promoted. Will they do it? Here I find that there is a tendency in this Government at the Secretary level that they do make any change. Some Ministers like their Secretaries more than the wives like their husbands. I do not Now, they know why. stick to them. I do not know whether it is because of some infatuation or some incompetence on the part the of Ministers or some inferiority plex. I tell you, Mr. Vice-Chairman, and through you the Government, unless this attitude is given up, we shall not be able to fight corruption. I have in my possession documents, including the Rampur Nawab document, where I find there are big connections between certain rich people and some high-ups in Secretariat. The Government knows Maybe the Government is convinced of what we say, but the fact that ten, twelve or fifteen Members of Parliament have been saying, this is enough ground for making certain changes. It is very essential. I know of very many cases. Therefore, this is very important. Unless this is done, you cannot fight it. I would ask them to seek the co-operation of the non-gazetted officers and people in the administration.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); Mr. Bhupesh Gupta, you are speaking on the Third Reading stage.

SHRI BHUPESH GUPTA: This is a constructive suggestion and you like constructive suggestions, a man of very wide interest, in such matters. Therefore, I say that you do this thing. I am saying it because some little thing we have come to know. So far we were strangers to Government. Now, we are not so strangers. I do not say we have become sufficiently familiar to very many things authoritatively, but we have come to know of certain norms in the administration, where the trouble lies and we are trying to gather experience. I can tell it is very essential. I may tell you that our intelligence service should be utilised for tracking down ruption. The CBI is not enough. Why cannot we find out the names of those people who are indulging in corruption or seething in corruption in different ways? Just as you keep dossiers for political leaders, which should not be kept, you should keep dossiers for them. Mr. Jyoti Basu wanted to see his dossier. It been removed. All our Ministers wanted to see their dossiers. These are not there. They have been removed by the Central Government. Now, if you can keep dossiers against Mr. Namboodiripad, Mr. Lahiri, Mr. Jyoti Basu and others, why on earth can you not keep dospeople? siers about corrupt Have them. You know that these people constantly have got to be watch I am not asking for head and I am not asking for any vigilance but the witch-hunting, should be there. And it should start from the Birla family dwellings, in big business, and so on. another suggestion that I should like to make. Have Vigilance.

As far as the Ministers are concerned, Ministers, in this connection, should not be so touchy, whenever we make corruption charges against them. Maybe we are wrong.

They feel sensitive like a newlywed woman. Absolutely. I do not see why they should be so shy and sensitive, as you have seen, I believe, in your time and you have known how shy and sensitive the newly-wed woman is. They are like them. The moment you make a reference to a charge, they are like that. Maybe, we are not making it properly, maybe we are ill-informed. But why? Face it. Take the bull by the horns if you have the courage. If you have the integrity, let the charge be made But they get upset. against you. They become nervous. They say irrelevant things. That should not happen. I have seen in the past also some Ministers did that, others did not do so. Take, for example, Shri Jawaharlal Nehru. Certain charges had been made against him. He was not free from some of those charges and you know how he used to take it in a sportsmanlike manner, though establishment was his filled with corrupt people, notably by people like Mr. Mathai whom we had The Ministers should very, very careful. I find Ministers going to the marriages of big people you have got all kinds of illumination and lights. thousand rupees are spent on illumination. Why do the Ministers there? Because the Ministers think is not illuminated enough they want to illuminate it further?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You have to close now. You are taking more time in Third Reading.

SHRI BHUPESH GUPTA: the only one. Therefore, I say that that should also stop.

Vice-Chairman, there Mr. another thing. It is about the heads of public sector undertakings. Some are very good, I am not denying that, but others are hopelessly corrupt. I know that in Durgapur and places they misuse the properties of the public sector undertakings. They oppress the workers and indulge in favouritism. The result is demoralisation, and that should be done. I have known that in this election some Managers of public sector undertakings had openly indulging even in electoral corruption. I will bring this up later on. That is another thing I should like to say.

I do not wish to say very much. I do not know whether the Government will do anything. I do not think this Government will do, but since the issues are being discussed, it must be known that corruption has got to be fought not by precept, meaningless legislation, but by deeds and example, and the body should set the example before anybody else is the Council of Ministers and the top officials at all levels. our Presiding Offithink therefore Parliament and Legislatures as a whole should give opportunity for discussing corruption cases, specially when these cases involve Ministers. officials. Members of Parliament. political leaders, and so on. Let us demonstrate here in this House and in the other House that we have put ourselves under our own searchlight constant investigation, constant scrutiny, constant vigilance merciless self-examination to whether we are men of integrity and high public standards or we vulnerable people susceptible temptation of corruption. If we this, we will have done a good job for the nation and we will have set a good example for others to follow.

Thank you.

श्रीराजनारायण : श्रीमन

SHRI I. K. GUJRAL: Sir. I rise to move:

"That the question be now put."

श्रो राजनारायण . पहले स्राप बुलाने के लिये खड़े हुए थे । स्रगर स्राप नहीं चाहते हैं तो ठीक है कर लीजिए।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): A closure has been moved.

श्री राजनारायण : यह कोई तरीका है! श्राप बुलाना चाहते थे श्रीर मंत्री जी बैठ गये थे। उसके बाद इशारा होता है श्रीर क्लोजर मूत्र होता है।

SHRI SHEEL BHADRA YAJEE: We have moved a closure.

श्री राजनारायण : क्लोजर में भी समय इतना ही लग जायेगा ।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You take five minutes.

श्री राजनारायण : श्रीम न् हमारी बड़ी परेशानी है कि जब मैं खड़ा होता हूं तो चेयर की तरफ से हमेणा यह कहा जाता है कि दो मिनट, पाच मिनट, फाम द वेरी विर्णानंग । मुझको बड़ी परेशानी के साथ कहना पड़ रहा है कि जहा मैं खड़ा हुआ पता नहीं क्यों मरकारी पक्ष की कुर्सी हिलने लगती है या सरकारी पक्ष की धरती धसने लगती है ! कारण क्या है ?

उपसभाध्यक्ष (श्री महाबोर प्रसाद भागंब): ग्रापको खुद ढूढना चाहिये कि कारण क्या है।

श्री राजनारायण : कारण यह है कि कि मैं मत्य कहता हूं श्रीर सत्य को लोग खिपाना चाहते है।

श्री शीत्रभद्र याजी : जो क्लोजर मूव किया है उस पर वोट ले लीजिये।

श्री राजनारायण : ले लीजिये वोट । हमारा कुछ नही बिगड़ेगा । हमको क्लोजर की धमकी से डरवाना चाहते है । मै यह निवेदन कर रहा हू कि मचमुच अगर करण्यन को मिटाने की बात है तो करण्यन कैसे मिटेगा। इस मम्बन्ध में तो कुछ सुझाव भूपेश गुप्त जी ने दे दिये। मगग् आज का जो विधेयक है इस विधेयक में कही हमको गन्ध नही मातूम होती है जिससे करण्यन मिटाया जा सके।

ग्रभी हमको एक लिफाफा मिला है ग्रौर उस लिफाफे को मैने ग्रभी खोला है। मैं पूछना चाहता हू सरकार से कि क्या ग्रह करप्शन है या नहीं।

''श्री राजनारायण,

संसद सदस्य ।

विषय : ग्रलंकार हाउसिग प्राइवे : लिमिटेड के सम्बन्ध में ग्रल्प सूचना प्रश्न डी सख्या 2 प

महोदय,

उपरोक्त विषय पर ग्रल्प सूचना प्रभन जिसकी सूचना ग्रापने 9-6-1967 की दी थी, के मन्दर्भ में मुझे ग्रापको यह सूचित करने का निदेश हुग्रा है कि निर्माण, ग्रावास भौर संभरण मंत्री, जिहोने गृह-कार्य मंत्रा-लय से प्रश्न के स्थानान्तरण को स्वीकार कर लिया था, ग्रल्प सूचना पर इस प्रभन का उत्तर देने के लिये महमत नहीं है।"

श्रीमन्, इस सम्बन्ध में मैंने मानतीय घर मती से बातचीत की है। इस सम्बन्ध में मैने वित्त मंत्री से बात की है। यह दिल्ली में एक श्रलंकार हाउसिंग प्रा० लि० कम्पनी है। इसके सारे नक्शे को लेकर के हमने चेयरमैंन साहब को दिखाया था। यह कागज पर एक नक्शा बना रखा है।

एक माननीय सदस्य: किमन बनाया?

श्री राजनारायण : ग्रलंकार हाउसिंग पाइवेट लिमिटेड कम्पनी ने बनाया ग्रीर यह दिल्ली में है । इसने कागज पर नक्शा बना रखा है ग्रौर तमाम लोगो के यहां नक्शा भेज देता है कि जिन लोगो को प्लाट खरीदना हो वे इतने-इतने रुपये भेज दे। करोड़ों म्पये उसके पास ग्रा चुके है मगर वह कही जमीन पर प्लाट नही है। वह प्लाट केवल कागज पर है । बार-बार हमने वित्त मत्नी से निवेदन किया। हमसे मंत्री जी ने यह भी कटा था कि हमने इसको भेज दिया घर मंत्री को । घर मंत्री के यहा सवाल भेजते है तो वह चला जाता है निर्माण, श्रावास ग्रौर संभरण मत्नी के यहां। निर्माण, श्रावास मत्नी कहते है कि हमको पता नही है । हमारी ग्रपनी जानकारी है कि मंत्रा-लय के बड़े-बड़े सेक्रेटरीज भी पैसा खा रहे है। हमारी ग्रपनी जानकारी है कि पुलिस के बड़े-बड़े श्रफसरों को वह पैमा खिला रहा है। कागज पर प्लाट बना कर वह तमाम लोगो के करोड़ो रुपये हड़प करके बैठा हुम्रा है म्रौर रोज यहा पर घूम रहा है, मगर उमको कोई पकडने वाला नही है। यह करप्शन हे या नहीं ? हम लगातार पीछे पडे है ग्रौर हमने हर विभाग का दरवाजा खटखटाया, मगर जवाब देने में बराबर टाल-मटोल हो रही है। क्या सचि-वालय है, क्या मंत्रालय है, क्या करप्शन को मिटाने की इच्छा ग्रौर ख्वाइश है, मेरी समझ में कोई बात नहीं स्राती है । श्रीमन्, मै यह निवेदन करना चाहता हू कि हमत एक उदाहरण दे दिया, स्रमी-स्रभी उयोंकि हमको लिफाफा मिला था ग्रौर यह यह स्थिति है। दिया कि हम लोग यों है यहा। हमे एक बुजुर्ग दोस्त काग्रेम के मिले थे ग्रौर वह हमसे कह रहे ये कि हमको कभी-कभी ऐसा लगता है कि राज्य सभा से इस्तीफा देकर चले। हम पहल से सोच रहे है कि यहा से क्या हम लोग कुछ सेवा कौम की कर पा रहे है। (Interruption.) यह हुन्लड़बाजी करप्शन है या नहीं, सत्य को छिपाना करप्शन है या नही**।**

फर हमारा कहना है कि ग्रगर मती जी मही हो तो इस विधेयक से काम नहीं चलेगा। मै बहुत ग्रदा के साथ कहना चाहता ह कि श्री मुपेण जी ने जो सुझाव दिये, उन सुझाश्रो को मानिये । मेरी समझ मे श्री जवाहरलाल नेहरू अच्छे और सब काग्रेस वुरी, वह भी करप्पशन बढ़ाने का एक तरीका है । मेरी समझ मे श्रीमती इन्दिरा नेहरू गाधी ग्रच्छी ग्रौर सब बरे, यह भी करण्शन को बढ़ाने का एक तरीका है। मेरी समझ मे स्राधिक करप्शन, राजनैतिक करप्शन, यह तमाम प्रकार के करण्यन ग्राज जुड़ते जारहे है इसका तरोका क्या होगा ? निर्दय बनो श्रपने न्लिये, निर्दय बनो समाज कं लिथे। किर मे तारीफ करना चाहता ह लेनिन की । लेनिन की जिन्दगो बचाने वाली एक महिला थी । जब रेवोल्युशन हो गया ग्रौर जिन लोगों ने ब्रिट्रे किया था, धोखा दिया था रेबोल्यूशन की, उनकी वह फांसी की मजा सुना रहा था, तो उस महिला ने कहा कि मेरा खत ले जाग्रो लेनिन के पास खत गया ग्रौर उसने कहा था कि मैने उसकी जिन्दगो बचाई है ।लेनिन न एक मिनट के लिये यहा पर पेसिल लगाई ग्रौर कहा कि नहीं, उसने बिट्रे किया है रेबोल्युशन को, इसलिये उसको फार्सा पर चढ़। दो । जब इतन कठार बनोगे तब करप्शन । मटेगा। हम वन गए मत्री, हम बन गए समद्-सदस्य ग्रौर हमारे घर परमामा,नाना,फूफा, दामाद, बेटा सव भरे पडे है, हम उनको कहातक खिलायेगे। हमारे पास एक नही बचता कि हम किसी को यह भी करण्शन है। खिला पाए । म्राज यहा पर कितने ससद्-सदस्य ऐसे है जो संसद् के सदम्य होने के नाते जो पैसा मिलता हे उस पैसे से जितना लवाजमात जुटा रखा है उसका खर्चा करते है। इसलिए मै कहना चाहता हू कि हमको कोई जरूरत नही है कि हाई कोर्ट का कोई जो जज रहे, सर्विस सं निकला हुआ कोई रहे। ढूढ़ा जाय अपने

[श्री राजन। रायण]

मल्क में कि किनकी इन्टेग्रिटी है कि जिनके ऊपर शक्ल का विश्वास हो, भूपेश गृप्त का विश्वास हो, हमारा भी विश्वास हो । कुछ लोग ऐसे मिल सकते है। कुछ राष्ट्रीय ख्याति प्राप्त लो ।। को ढही ग्रौर उनको एक इडिपेडेट, स्वतन ग्रायोग की शक्ति दे दो. उसे सरकारी नियत्रण से मक्त रखी, उसका जितना खर्ची हे वह सारा का सारा सरकार दे, लेकिन सरकार उस पर कोई अनुश न रखे । जब तक कोई ऐसा ग्रायांग नहा बनेगा तब तक उसकी ईमानदारी, उसकी निष्पक्षता श्रक्षण्ण नहीं रहेगो। इसलिए मै कहना चाहता ह कि सरकार ऐसे आयोग को बनाए, जिसका जितना खर्चा लगे वह सरकार दे. मगर खर्चा देने मात्र से सरकार का किसी प्रकार का नियत्रण उस भ्रायाग पर म रहे, वह स्रायोग पूर्णन स्वतत्व रहे।

SHRI M. M. DHARIA (Maharashtra): Why not begin from U. P.?

श्री राजनारायण धारिया साटब कह रहे है। य० री० में विधेयक स्ना रहा है, समिथग लाइक दिस, जो इससे बहुत ही इम्प्रब्ड है। मै ग्रपना एक सुझाव देन। चाहता ह। इस देश मे राष्ट्रीय ख्याति के कुछ लोगो का एक स्रायोग बनाया जाय जिसमे मभी राजनीतिक दलों का विश्वास हो और जिसके खर्च के लिए सरकार व्यवस्था करे, मगर सरकार उसपर किसी प्रकार का स्रंकुश न रखे । वह स्रायोग स्रपने नियम स्रपने म्राप बना लेगा उनके लिये किसी हाई कोर्ट के पास या सरकार के पास जाने की जहरत नहीं है। उस ग्रायोग के विरुद्ध ग्रपील कही भी नहीं हो सकती, हाई कोर्ट में भी नहीं, सुप्रीम कोर्ट में हो या वहा भी न हो। जहा तक भ्रष्टाचार के मामले है, उनके मम्बन्ध मे उस भ्रायोग का निर्णय ग्रन्तिम माना जाय । इसकी ग्रपील न हाई कोर्ट मे हो, न सुप्रोम कोर्ट में हो । तब जाकर मै समझता हं कि भ्राब्याचार के मामले पर

रोक लगाई जा सकती है, वरना भ्रष्टाचार कं मामल पर रोक नहीं लगाई जा सकती. भ्राटाचार बढता जाएगा ज्यो-ज्यो माननीय मबी इलाज इडन जाएगे त्यो-त्यो इस तरह के इलाज से भ्रष्टाचार वृद्धि पर होता चला जायगा । इससे मकसद हासिल मही होगा । कहन क लिए. मती जी जिसकी पोलिटिकल प्रचार कहत है वह हो जायगा कि कन्द्रीय सरकार ने एक भ्रष्टाचार-निरोध विश्वयक ला करक उसको कानन की शक्ल ददी। इससे कुछ हान बाला नहीं है क्योंकि भ्रथ्टाचारने ।मटा वा गजाइण इसमे नही हें ।

SHRI VIDYA CHARAN SHUKLA. Sir, I only want to make a small about the observation observation made by Shri Bhupsh Gupta. None of the Ministers here are afraid any charges that may be levelled against them; the only thing is that the charges must not be levelled in an unfair manner. There are ways: there are the rules provided making charges and if those rules are followed, there would be no trouble about it. Every charge that they think fit to bring up against Minister or to level against Minister can be made. There are rules which provide for such things. our complaint is that these rules are never utilised by them. At any time and at any hour, without notice, somebody will get up and begin say anything But the Minister information even. Now practice has extended even to Members of Parliament. An hon. Member will get up and level charges against another hon. Member in either this House or that House This kind thing really creates a situtaion which confuses public thinking.

I would only say that while are making institutional arrangements to look into all the charges public men or against public servants or the civil servants, this kind of sense of responsibility must be shown by our colleagues here in Parliament that if they want to level any charges against any Ministers, they should utilise the rules of procedure are prescribed by the House and then do that and nobody will have any objection. As hon. Members know. the recommendations of the Administrative Reforms Commission, which have been accepted in principle by us, provide that a Lokpal will be appointed and he will be appointed in consultation with the leaders the Opposition, not by the Government itself. And he will have indeauthority; pendent he will appointed under an Act of Parliament and he will have all that facilities to go into any charges against the Ministers. In the same manner, the Lokayukt will go into the charges against the civil servants. I hope the State Governments will give reactions to this proposal of the

Central Government quickly so that we can take appropriate action in this matter.

Sir. I request the House now to pass this Bill.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is;

"That the Bill be passed."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House stands adjourned till 11.00 A.M. tomorrow.

> The House then adjourned at six minutes past seven of the clock till eleven of the clock on Friday, the 23rd June, 1967.